

91/8

**COMMITTEE  
ON  
GOVERNMENT ASSURANCES  
(1983-84)**

(SEVENTH LOK SABHA)

**SIXTH REPORT**

Presented on 12.8.1984



**LOK SABHA SECRETARIAT  
NEW DELHI**

*July, 1983/Asadha, 1905 (Saka)*

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LOK SABHA

C O R R E C T I V E S

to the Sixth Report of the Committee  
on Government Assurances (1983-84)

(Seventh Lok Sabha)

91

Page No.	Correction
7	Footnote, line 1: <u>for</u> 'Minister' <u>read</u> 'minutes'
9	Line 11: <u>after</u> 'Parliament,' <u>insert</u> 'it'
10	Line 13: <u>for</u> 'rtply' <u>read</u> 'reply'
15	Col.3, line 4. <u>for</u> 'of' <u>read</u> 'on'
20	(i) Line 17: <u>for</u> 'agdeed' <u>read</u> 'agreed' (ii) <u>For</u> existing line 19 <u>read</u> 'made by the ministry to collect the information from'
23	Line 19: <u>for</u> '10-9-1982' <u>read</u> '10-8-1982'
25	Col. 8, line 4: <u>for</u> 'held' <u>read</u> 'laid'
38	Col.7 <u>for</u> existing lines 10-13 <u>read</u> 'Complete information from States is awaited.'
40	Col.3, line 3 from bottom: <u>for</u> 'houses' <u>read</u> 'horses'
41	Col.3, line 3 from bottom: <u>for</u> 'istricts' <u>read</u> '(c) the districts'
44	Col.3, line 7 from bottom: <u>for</u> 'and' <u>read</u> 'are'
51	Col.3 <u>after</u> line 21 <u>insert</u> '*referring to the reply given to unstarred question No.216 on 9th July, 1982 re:employment of Trained apprentices in MWTG and asking for
52	Col.3: <u>delete</u> lines 12-16
56	Col.7, line 8: <u>for</u> 'for' <u>read</u> 'from'
61	(i) Col.2, line 13: <u>for</u> '120-5-1970' <u>read</u> '120-5-170' (ii) Col.4, line 9: <u>for</u> 'in not reaedly' <u>read</u> 'is not readily'
68	Col.3: <u>delete</u> line 1
71	<u>For</u> existing line 5 from bottom <u>read</u> 'the Ministry by now. On an enquiry by the Committee whether'

NEW DELHI;

August 25, 1983  
Bhadra 3, 1905 (Saka)

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### APPENDIX

Statement showing the position of assurances pertaining to Fifth, Sixth and Seventh Lok Sabha pending implementation by the Government as on 7 July, 1983.

COMPOSITION OF THE COMMITTEE\* ON GOVERNMENT  
ASSURANCES

(1983-84)

CHAIRMAN

Shri Sontosh Mohan Dev

MEMBERS

2. Dr. Rajendra Kumari Bajpai
3. Shri Monoranjan Bhakta
4. Shri Bheekhabhai
5. Shri D. M. Putte Gowda
6. Shri Syed Masudal Hossain
7. Shri Yashwantrao Mohite
8. Shri M. Nageshwararao
9. Prof. Narain Chand Parashar
10. Shri Shantubhai Patel
11. Shri Ram Lal Rahi
12. Shri Nagina Rai
13. Shri Daulat Ram Saran
14. Shri K. C. Sharma

SECRETARIAT

Shri K. K. Saxena—*Joint Secretary.*

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri J. C. Malhotra—*Senior Examiner of Questions.*

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\*The Committee was nominated by the Speaker w.e.f. 1 June, 1983  
vide para 2218 of Lok Sabha Bulletin Part II, dated 1-6-1983.



## INTRODUCTION

I, the Chairman of the Committee on Government Assurances authorised by the Committee do present on their behalf this Sixth Report of the Committee on Government Assurances.

2. The Sixth Report was finalised by the last Committee (1982-83).

### *Sittings of the Committee (1982-83)*

3. The Committee (1982-83) held five sittings on 6 December, 1982, 11 and 27 January, 9 February and 28 May, 1983.

4. At their sitting held on 28 May, 1983, the Committee considered the draft Sixth Report and adopted the same. However, taking note of the fact that the term of the Committee would expire before the commencement of the next session of Lok Sabha, the Committee decided that the Report might be placed before the next Committee, when constituted.

5. The Minutes of the aforesaid sittings of the Committee form part of this Report.

### *Sittings of the Committee (1983-84)*

6. The Committee (1983-84) was constituted on 1 June, 1983.

7. The Committee held one sitting on 7 July, 1983 and at that sitting considered the draft Sixth Report and adopted the same.

8. The Minutes of the aforesaid sitting of the Committee also form part of this Report.

9. The conclusions or observations of the Committee are contained in the succeeding chapters and in the Minutes appended to this Report.

10. The Committee wish to express their thanks to the officials of the Ministry of Communications who appeared before the Committee and for placing before them the material and information the Committee wanted in connection with the examination of the implementation of certain assurances.

NEW DELHI;  
July 7, 1983

Asadha 16, 1905 (Saka)

SONTOSH MOHAN DEV,  
Chairman,

Committee on Government Assurances.

## REPORT

### I. REVIEW OF PENDING ASSURANCES OF FIRST TO TENTH SESSIONS OF SEVENTH LOK SABHA

During First to Tenth Sessions of the Seventh Lok Sabha, 4229 assurances in all were culled out from Debates (Parts I and II). Out of these, 3940 assurances have been implemented. These figures take into account the latest statements of implemented assurances, laid on the Table of Lok Sabha by the Minister of Parliamentary Affairs on 10 May, 1983.

### II. REQUESTS FROM GOVERNMENT FOR DROPPING OF ASSURANCES

2. At their sittings held on 6 December, 1982 and 28 May, 1983, the Committee considered the requests made by the Government for dropping of the following six assurances:

- (i) Assurance given in reply to USQ No. 3599 on 16 March, 1982 re: Delay in laying of MRTP Commission Report;
- (ii) Assurance given in reply to SQ No. 389 on 6 August, 1982 re: Bank Recruitment System;
- (iii) Assurance given in reply to USQ No. 3628 on 11 July, 1980 re: Irregularities in Central Bank of India, Sitapur;
- (iv) Assurance given in reply to USQ No. 1795 on 20 July, 1982 re: Decline in investment on plants and machinery of projects;
- (v) Assurance given in reply to USQ No. 5574 on 30 March, 1981 re: Government Accommodation for the staff of Lok Sabha and Rajya Sabha Secretariats; and
- (vi) Assurance given in reply to USQ No. 114 on 20 November, 1978 re: Shifting of Central Government Offices from New Delhi.

The Committee after going into the reasons advanced by the Government for dropping of these assurances agreed that the assurances might be dropped.

### III. REQUESTS FROM GOVERNMENT FOR EXTENSION OF TIME FOR IMPLEMENTATION OF ASSURANCES

3. At their sitting held on 11 January, 1983, the Committee while considering the requests received from various Ministries/

Departments for extension of time for implementation of assurances pertaining to Second to Seventh Sessions of Seventh Lok Sabha, felt that extension of time should not be sought by Government as a matter of routine. The Committee decided to divide the assurances given on the floor of the House into three broad categories and laid down certain principles for dealing with the assurances falling in these categories.

4. At their sitting held on 27 January, 1983, the Committee considered 88 pending assurances of Sixth to Ninth Sessions of Seventh Lok Sabha pertaining to the Ministries of Agriculture, Chemicals and Fertilizers, Commerce, Communications and Civil Supplies.

5. The observations/recommendations of the Committee in respect of each case have been given under the relevant item of the Minutes of the sitting held on 27 January, 1983. After considering the reasons advanced by Government for extension of time for implementation of certain assurances and taking note of the failure of the Government to seek extension in time for implementation of assurances in some other cases, the Committee decided to call the representatives of the Ministries of Agriculture, Chemicals and Fertilizers, Commerce, Communications and Civil Supplies in connection with assurances given in reply to questions, details of which have been given in paras 3.1 and 3.2 of the Minutes, for oral evidence to explain the reasons for not seeking extension of time for their implementation and/or explaining the present position regarding their implementation.

The Committee also agreed to grant extension of time in 16 cases upto the periods mentioned under relevant items in the Minutes and expressed the hope that the Ministries/Departments concerned would ensure implementation of those assurances by the extended dates approved by the Committee.

#### IV. MEETINGS OF REPRESENTATIVES OF VARIOUS MINISTRIES WITH CHAIRMAN OF THE COMMITTEE

6. At their sitting held on 6 December, 1982 the Chairman informed the Committee that as desired by the Committee *vide* paras 7.3 and 7.5 of the Minutes\* of the sitting held on 6 September, 1982, the representatives of the Ministries of Law, Justice and Company Affairs (Deptt. of Justice), Energy (Deptt. of Petroleum) and Civil Aviation and the representatives of the Ministries of Finance, Home Affairs and Health and Family Welfare had met

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\*Please see Fifth Report (1982-83).

him in his room in Parliament House on 2 and 6 December, 1982 respectively and had explained the present position of some of the pending assurances and the reasons for delay in their implementation. The representatives of the Ministries also expressed regrets for not sending in time requests for extension of time for implementation of the assurances. Some of the representatives had, however, pointed out that while the Ministry had moved the Department of Parliamentary Affairs in time for seeking extension of time, there was some delay on the part of the Department of Parliamentary Affairs in making the requests to the Committee.

The Committee were further informed that the Chairman had impressed upon the representatives of the Ministries to streamline their machinery to ensure that such lapses did not recur. He also suggested that when Ministries wrote to the Department of Parliamentary Affairs for seeking extension, copies of such communications might also be endorsed to the Lok Sabha Secretariat so that the Committee could be kept informed of the position in respect of such assurances.

#### V. EVIDENCE OF THE OFFICIALS OF THE MINISTRY OF COMMUNICATIONS

7. At their sitting held on 9 February, 1983, the Committee took oral evidence of the representatives of the Ministry of Communications in connection with the implementation of 18 pending assurances pertaining to various Sessions of Seventh Lok Sabha.

In this connection, the Committee noted that the last extension sought by the Ministry in respect of the assurance given in reply to Unstarred Question No. 5022 on 22 December, 1981 was upto 22 January, 1983 but the Ministry had neither implemented the assurance nor sought further extension of time before the date on which extension sought earlier had expired. The Committee also noted that the Ministry had sought extensions about this assurance on five occasions but their requests for extensions had been received late by the Committee.

8. Explaining the reasons for delay in implementing the assurance in reply to Unstarred Question No. 5022 dated 22 December, 1981, the representative of the Ministry of Communications stated that, while the information about the number of Gazetted posts for Scheduled Tribes kept unfilled and dereserved had been collected, it was found that instructions about dereserving of posts and filling up of vacancies had not been correctly followed in certain respects and action was being taken to remedy the situation, whereafter the implementation statement would be laid on the Table.

The representative of the Ministry submitted that the Ministry had to apply for extension of time through the Department of Parliamentary Affairs. In many cases, the Ministry had sent the communications for extension of time to that Department within the stipulated time but there might be a few cases in which some delay had occurred.

9. The Committee expressed their displeasure on the delay in implementation of as many as 18 assurances about which the Ministry had not even sought timely extension of time for their implementation.

#### VI RECOMMENDATIONS/CONCLUSIONS

10. The Committee need hardly emphasise that, in future, each Ministry should ensure that all requests for extension of time reached the Committee before the expiry of the date by which the assurance was to be implemented. With that end in view, each Ministry should move the Department of Parliamentary Affairs for seeking extension sufficiently before the due date not forgetting that that Department also needed some time to make the formal request to the Committee.

11. The Committee would like to point out that in the case of USQ No. 5022 dated 22 December, 1981 asked in the House, the information sought was about the posts kept unfilled and dereserved and the reasons therefor and this information had to be given as obtaining on the date on which the question was asked. Information about action taken to correct the lacuna detected during the course of collecting the requisite information was not asked for in the question. Therefore, subsequent action taken by the Ministry in the matter was not required for the purpose of implementation of the assurance. The Committee had desired that the assurance should be implemented without further delay.\*

12. The Committee desire that detailed guidelines should be issued for guidance of all concerned in the Ministry to adhere to definite time-schedule for implementation of the assurances and where applications for extension of time were not made in time, the concerned official should be held responsible so that there might not be lapses like this in future.

13. The Committee stress that extensions sought by Ministries for implementation of assurances should be made on sufficient and

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\*The assurance has since been implemented vide Statement No. IX/1 laid on the Table on 11.4.1983.

reasonable grounds. Ministries should ensure that every possible step was taken to implement the assurances given by their Minister without any avoidable delay.

14. The Committee noted that in one case the implementation statement sent by the Ministry to the Department of Parliamentary Affairs could not be laid in time as the copies supplied were illegible. The Committee need hardly impress that all papers to be laid on the Table of the House should be properly checked by a responsible officer to ensure that these are complete, correct and legible before these are sent to the Department of Parliamentary Affairs for being laid on the Table.

15. The Committee have noted with interest that after officers of the Ministry of Communications were invited for oral evidence, out of 18 pending assurances, 14 assurances had been implemented by the date on which evidence was taken and these had been sent to the Department of Parliamentary Affairs for being laid on the Table and two more assurances had been partly implemented subsequently. The Committee appreciate that the Ministry moved in a very spirited and genuinely effective manner, after being called for oral evidence, and on the day of the evidence only 4 of the 18 pending assurances remained unfulfilled. The Committee hope that henceforth the Ministry would exhibit and sustain the same zeal for implementation of assurances as they had done for implementing the assurances mentioned earlier.

16. The Committee also suggest that whenever the Ministries send implementation statements to the Department of Parliamentary Affairs, the Lok Sabha Secretariat should also be informed so that the Committee could be apprised of the latest information regarding implementation of the assurances. The Committee also reiterate that one officer in each Ministry might be made responsible for the implementation of the assurances so that responsibility was fixed and delays could be avoided.

#### VII. POSITION OF PENDING ASSURANCES PERTAINING TO FIFTH, SIXTH AND SEVENTH LOK SABHA

17. A statement showing the position of assurances pertaining to Fifth, Sixth and Seventh Lok Sabha pending implementation by the Government as on 7 July, 1983 is given in the Appendix.

**The Committee would like the Ministries/Departments concerned to make a critical analysis of these assurances so as to implement them within the shortest possible time.** ..

NEW DELHI;  
*July 7, 1983*

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*Asadha 16, 1905 (Saka)*

SONTOSH MOHAN DEV,  
*Chairman,*

*Committee on Government Assurances.*

**MINUTES**  
**FIFTH SITTING**  
(1982-83)

The Committee met on Monday 6 December, 1982 from 15.00 hours to 15.30 hours.

**PRESENT**

Shri Jagannath Rao—*Chairman.*

**MEMBERS**

2. Shri Manoranjan Bhakta
3. Shri Sontosh Mohan Dev
4. Shri D. M. Puttee Gowda
5. Shri Jaipal Singh Kashyap
6. Shri Yashwantrao Mohite
7. Shri M. Nageshwararao
8. Shri Shantubhai Patel
9. Shri K. C. Sharma
10. Shri B. D. Singh
11. Shri Chhangur Ram.

**SECRETARIAT**

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri J. C. Malhotra—*Senior Examiner of Questions*

\* . . . . \*

3. The Committee then took up for consideration Memoranda Nos. 35, 36, 37, 38 and 39. Observations/recommendations of the Committee on the Memoranda were as under:—

*Memorandum No. 35: Request from Government for dropping of an assurance given in reply to Unstarred Question No. 3599 on 16 March, 1982 regarding delay in laying of MRTF Commission Report.*

4. The Committee noted that the Ministry of Law, Justice and Company Affairs had requested through the Department of Parlia-

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**Note:** Para 2 of the Minister concerning adoption of the Fifth Report of the Committee formed part of that Report.



mentary Affairs that the Assurance might be dropped on the grounds set forth in their O.M. dated 29 May, 1982, relevant extracts wherefrom are reproduced below:—

"Section 62 of the M.R.T.P. Act lays down that the Central Government shall cause to be laid before both the Houses of Parliament an annual report and every report which may be submitted to it by the M.R.T.P. Commission from time to time pertaining to the execution of the provisions of the Act. Although the aforesaid provision does not specifically prescribe that the reports submitted by the Commission in respect of individual proposals should be laid before the Parliament only after a decision has been taken on it by the Central Government, the uniform approach adopted by the Department of Company Affairs under orders of the Law Minister has been that the report received from the Commission in respect of an individual proposal is laid before the Parliament, alongwith a copy of the Government order on it, soon after the Government has taken a final decision thereupon. The *raison d'être* for this approach is that a report received from the Commission under Sections 21, 22 or 23 of the Act is not a final document in itself and such a report is essentially the Commission's advice to the Government on a specific proposal on which the Government is required to take a final decision and that no substantial purpose would be served by laying down before the Parliament what is essentially an intermediate link in a chain which is completed only when the Central Government finally decides on the proposal. Further, it is felt that laying the reports before the Parliament even before the Central Government has taken a decision on the Commission's recommendation, may possibly lead to discussion on the report even before the Government decides on it and consequently it may impinge on what is essentially the area of Government's executive responsibility, and may, in fact, even contribute to delays in the processing of the proposals.

In view of the position stated above, it is felt that the individual reports of the Commission which are still under examination of the Government and on which the Government is yet to take a decision, have not really become ripe for being laid before Parliament. Incidentally, it may be mentioned that out of the 9 individual reports which were pending examination by the Government on the date the aforesaid question was answered,

one report in regard to the proposal of Messrs Scharder Soevill Duncan Limited was laid on the Table of the Lok Sabha on 27th April, 1982. The remaining reports are under consideration of the Government and will be laid on the table of the House, as per the approach outlined above, as soon as the relative decisions of the Government on these reports have been arrived at.

In view of the above said position and since the reports of the Commission with the Government are still not ripe for being laid before the Parliament, in our considered view, based on past practices and procedures that the above mentioned reply to the Parliament Question may not perhaps be treated as an Assurance, as this will create operational difficulties to Government."

4.1. After considering all aspects of the matter and reasons advanced by the Ministry of Law, Justice and Company Affairs, the Committee agreed that the assurance might be dropped.

*Memorandum No. 36: Request from Government for dropping of an assurance given in reply to a supplementary on Starred Question No. 389 on 6 August, 1982 regarding Bank Recruitment System.*

5. The Committee noted that the Ministry of Finance had requested through the Department of Parliamentary Affairs that the assurance might be dropped on the grounds set forth in a note dated 18 September, 1982 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below:—

"It would be seen from the uncorrected proceedings of the Lok Sabha in respect of the above question that Shri Hannan Mollah had enquired from the Minister the total number of branches as well as personnel in various categories recruited in the nationalised banks in the Eastern Zone during the last three years and the comparative figures in other zones of the country. The Deputy Finance Minister informed him that the Calcutta Banking Service Recruitment Board had 3083 branches (within its jurisdiction). He, however, said that in regard to the number of employees he did not have the figures but would make the figures available to the Hon'ble Member. At that point of time, the Finance Minister intervened and said that the total recruitment in a year was about 15,000 to 20,000 and it was just not possible to give the exact figure and that even if he

gave an assurance it would take a long time to implement it. It would be observed that while replying to the supplementaries, it was not the intention of the Finance Minister to give an assurance to the House with regard to the number of persons recruited in various categories in the branches of nationalised banks in Eastern Zone and the comparative figures in other zones."

5.1. After considering all aspects of the matter and reasons advanced by the Ministry of Finance, the Committee agreed that as Minister of Finance in reply to the Question had not intended to give an assurance. The matter need not be pursued further.

*Memorandum No. 37:* Request from Government for dropping of an assurance given in reply to Unstarred Question No. 3828 on 11 July, 1980 regarding irregularities in Central Bank of India Sitapur.

6. The Committee on Government Assurances (1981-82) at their sitting held on 11 June, 1982 considered Memorandum No. 22 regarding request from Government for dropping of an assurance given in reply to Unstarred Question No. 3828 on 11 July, 1980 about irregularities in Central Bank of India, Sitapur and observed as follows:—

"The Committee were not satisfied with the information furnished by the Ministry and desired to be furnished with the details of each of the twelve complaints so that before taking any decision on the request to drop the assurance, they could know as to which of the the complaints were *sub-judice*, and on which departmental enquiry was being conducted."

6.1. Accordingly, the Ministry of Finance (Department of Economic Affairs) were requested to furnish the requisite information to this Secretariat for being placed before the Committee. The reply received from the Ministry is reproduced below:—

"Central Bank of India had received a number of complaints alleging irregularities on the part of the Manager as well as the Agricultural Assistant of its Sitapur branch. The matter was looked into by one of the officers in the region. Based on his findings, the Central Bank of India decided to hand over the complaint to the Central Bureau of Investigation and accordingly requested CBI to register a case and conduct investigation. CBI looked into only two complaints and the remaining complaints were

sent back to the bank suggesting that the bank itself may take appropriate action as may be deemed fit. In respect of one of the two complaints enquired into by it, the CBI has already chargesheeted the Agricultural Assistant in a court case on 31st July, 1980 and the court case is in progress. In respect of the other case, the CBI has suggested departmental action both against the Branch Manager and the Agricultural Assistant.

In respect of the complaints returned by CBI the bank conducted further investigation and was in a position to take further action in the matter. However, the bank could not initiate departmental action as it was advised by the CBI that it would not be advisable to initiate departmental action against the Branch Manager either on the basis of its own report or on the basis of the allegations brought out in the report of the bank's own Investigating Officer. The departmental action was therefore put off by the bank. Later on, after exchange of correspondence,

CBI agreed to let the bank conduct the departmental proceedings against the Branch Manager and the Agricultural Assistant. The bank thereafter issued show cause memos to both of them and the departmental proceedings are in progress.

A statement indicating the details of the 12 complaints together with the present progress is enclosed (Annexure I).

As the bank has initiated appropriate action against the persons concerned and the final action can be taken against them only after the court case and/or the departmental proceedings are completed, it is requested that the Committee on Government Assurances (Lok Sabha) may kindly be moved to drop the assurance from the list of pending assurances."

6.2. After considering all aspects of the matter the Committee agreed that the assurance need not be pursued further.

*Memorandum No. 38:* Request from Government for dropping of an assurance given in reply to Unstarred Question No. 1795 on 20 July, 1982 regarding decline in investment on plants and machinery of projects.

7. The Committee noted that the Ministry of Law, Justice and Company Affairs had requested through Department of Parliamentary Affairs that the reply to the aforesaid question may not be

treated as an assurance on the grounds set forth in note dated 3 November, 1982 from the Department of Parliamentary Affairs, relevant extracts wherefrom are reproduced below:—

“The Department of Company Affairs have represented that the expression used by the Minister intended to give the factual position relating to the laying of a particular report on the Table of the Lok Sabha and as such the reply should not be treated as an assurance.

They have further represented that the following facts be taken into consideration in favour of deletion of the assurance.

In this connection, attention is invited to Section 638 of the Companies Act 1956 which stipulates—“The Central Government shall cause a general annual report on the working and administration of this Act to be prepared and laid before both Houses of Parliament within one year of the close of the year to which the report relates.” Thus it would be observed that the Annual Report on the Working and Administration of the Companies Act, 1956 has to be laid before the Parliament every year as a Statutory requirement. While the said Annual Report for the year 1980-81 in fulfilment of this statutory requirement has already been laid before the Parliament, the Report for the year 1981-82 has yet to be laid which according to the provision of the Act referred to above will have to be compiled with “within one year of the close of the year to which the report relates” i.e. by March 31, 1983. In the reply given to the Lok Sabha Unstarred Question No. 1795 on 20th July, 1982, the statement to the effect that the Annual Report for 1981-82 was yet to be laid before the Parliament was only meant to convey the correct factual position regarding compliance of statutory requirement since the Hon'ble Member concerned had inadvertently referred to the Annual Report for 1981-82 which should have been actually 1980-81.”

The Annual Report on the working and Administration of the Companies Act, 1956 for the year 1981-82 will be laid before the Parliament in its next Budget Session.

It may be observed that Minister while replying on the floor of the House also hinted that the member perhaps referred to the report for the year 1980-81 which already stands laid on the floor of the House as stated by the Ministry.

In view of the fact that the Annual Report for the year 1980-81 has already been laid, clarification given by the Minister and also in view of the fact that the Report for the year 1981-82 will be laid on the Table of the House during the next Budget Session in accordance with the statutory provisions, it is felt that the reply in question should not be treated as an assurance."

7.1 After considering all aspects of the matter and reasons advanced by the Ministry of Law, Justice and Company Affairs, the Committee agreed that the assurance might be dropped.

*Memorandum No. 39:* Implementation of assurance given in reply to Unstarred Question No. 9963 on 6 May, 1981 regarding public undertakings that defaulted in depositing Employees Provident Fund amount.

8. At their sitting held on 6 September, 1982, the Committee while considering the request of the Ministry of Labour for extension of time for implementation of the assurance had decided to hear oral evidence of the representatives of the Ministry of Labour about delay in implementation of the assurance. In the meantime the assurance was implemented *vide* S.S. No. XV, item No. 6 laid on the Table on 5 November, 1982. Taking note of this fact the Committee also took note of the reasons for delay in implementing the assurance given by the Ministry in the implementation statement which reads as follows:

"The information had to be collected from the field offices of the E.P.F. Organisation. Hence the delay."

8.1 The Committee decided not to pursue the matter further.

9. The Chairman informed the Committee that representatives of the Ministries of Law, Justice and Company Affairs (Deptt. of Justice), Energy (Deptt. of Petroleum), and Civil Aviation and the representatives of the Ministries of Finance, Home Affairs and Health and Family Welfare had met him in his room in Parliament House on 2 and 6 December, 1982 respectively and explained as follows the present position of some of the pending assurances and the reasons for delay in the implementation of the assurances pertaining to their respective Ministries:—

- (i) In the case of assurances given in replies to USQ. No. 4869, dated 24-3-81; USQ. No. 9713, dated 5-5-81; USQ. No. 1517, dated 26-2-81; USQ. No. 663, dated 20-2-81 and USQ. No. 1648, dated 27-2-81, implementation statements

have since been sent to the Department of Parliamentary Affairs and these would be laid on the Table during the next session.

- (ii) In the case of assurances given in reply to USQ. No. 3414 dated 13-3-81 and USQ. No. 10071, dated 6-5-81, implementation statements have been compiled and their Hindi versions are being prepared. These would be laid on the Table during the next session.
- (iii) Information in respect of assurances relating to USQ. No. 646, dated 20-2-81, USQ. No. 6959, dated 8-4-81 and USQ. No. 10413 dated 8-5-81 has been collected to a large extent and information from one source each only was awaited. In case complete information was not collected by the next session, the available information would be laid on the Table in the next session.
- (iv) As regards assurances given in replies to USQ. No. 2196 dated 3-3-81; USQ. No. 3789, dated 17-3-81; USQ. No. 3797, dated 17-3-81 and USQ. No. 5810, dated 31-3-81, efforts were being made to collect the information and lay it on the Table during the extension period of time.

9.1 The representatives of the Ministries also expressed regrets for not sending in time requests for extension of time for implementation of the assurances. Some of the representatives had however pointed out that while the Ministry had moved the Department of Parliamentary Affairs in time for seeking extension of time, there was some delay on the part of the D.P.A. in making the requests to the Committee.

9.2 The Chairman impressed upon the representatives of the Ministries to streamline their machinery to ensure that such lapses did not recur. He also suggested that when Ministries wrote to D.P.A. for seeking extension, copies of such communications might also be endorsed to Lok Sabha Secretariat so that the Committee could be kept informed of the position in respect of such assurances.

10. The Committee decided to hold their next sittings on 11 and 27 January, 1983.

*The Committee then adjourned.*

## ANNEXURE-1

(Vide Para 6.1 of Minutes, dated 6 December, 1982)

Details in respect of 12 complaints pertaining to Sitapur Branch of Central Bank of India

Sl. No.	Nature of complaint	Whether investigated departmentally or by CBI	Action proposed out of investigation	Present position
1	2	3	4	5
1	The BM, and the Agricultural Assistant entered into criminal conspiracy with borrowers with the object of cheating the bank.	CBI investigated the case.	CBI decided to prosecute the Agricultural Assistant, Sitapur branch.	The Agricultural Assistant has been charge-sheeted in the court on 3-7-80 and the court case is in progress. Next date of hearing is fixed on 22-10-82.
2	The BM and the Agricultural Assistant while working at Sitapur Branch during 1977-78 violated departmental instructions in sanctioning agricultural loan to some borrowers. Few of them had no land at all in their own names. As such officials of Sitapur Branch showed undue favour to them.	Do.	CBI has suggested departmental action against the BM and the Agricultural Assistant for minor penalties.	Memos dated 2-12-81 were issued to the BM and Agricultural Assistant. Their replies towards the same not received; hence they were charge-sheeted on 6-8-82 and departmental enquiries are in progress.
3	Loan of Rs. 5500/- was sanctioned to a party and paid to them. The dealers had agreed to give engine for Rs. 4900/- but later on they charged Rs. 5104/- inclusive of taxes. The amount of Rs. 300/- included in this, was stated to be the lawyers fees. The Agricultural Assistant and the dealers have mis-appropriated Rs. 1300/-.	Complaints were handed over to CBI for investigation of 9-4-79 CBI advised the bank on 31-10-80 to take appropriate action as may be deemed fit. Hence it was decided to investigate the matter departmentally.	Bank's investigations revealed procedural irregularities and decided to conduct departmental enquiries against the BM and the Agricultural Assistant.	Departmental enquiries are in progress.



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4 The Complainant was sanctioned a loan for tubewell and he mortgaged the property for the same. Only engine was supplied without full materials. 75% amount of the loan has been paid to the dealers. No amount is given to the borrower. Hence the borrower desired cancellation of the mortgage of his property and requested punishment of the dishonest people.

5 Loan of Rs. 7000/- was sanctioned to a party for purchase of 8 HP Diesel Engine and boring well. Only engine was supplied by the firm. The suppliers did not pay the balance amount of the loan for short supply of materials to borrower.

6 Loan of Rs. 6500/- was sanctioned to a party for purchase of 8 HP Diesel Engine and for boring the well. The engine was supplied by the suppliers. The suppliers did not pay the balance amount in lieu of short supply of materials to the borrower.

7 Rs. 6500/- loan was sanctioned to a party for purchase of 8 HP Diesel Engine and boring well. The engine was supplied by the firm. The suppliers did not pay the balance amount in lieu of short supply of material to the borrower.

Complaints were handed over to CBI on 9-4-79 for investigation. CBI advised the bank on 31-10-80 to take appropriate action as may be deemed fit. Hence it was decided to investigate the matter departmentally.

-do-

-do-

Bank's investigations revealed procedural irregularities and decided to conduct departmental enquiries against the BM and the Agricultural Assistant.

-do-

-do-

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Departmental enquiries are in progress.

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-do-

Memos dated 2-12-81 were issued to the BM and the Agricultural Assistant. Their replies towards the same not received hence they were chargesheeted on 6-8-82 and departmental enquiries are in progress.

matter departmentally.

8 One supplier took the whole amount sanctioned to the borrower. The cost of the engine plus registration charges were Rs. 4500/- whereas the loan was sanctioned for Rs. 6500/-. The borrower was not given any receipt but was asked to put his thumb impression on the bill and he did not get any copy of the bill.

Do.

9 Loan was sanctioned to the complainant but the balance amount after meeting over the cost of the engine was not paid to him and he is not aware of the actual cost of the engine.

-Do-

10 -Do-  
 11 A supplier took the whole amount of loan sanctioned to a borrower. The cost of the engine plus other charges were Rs. 4500/- whereas the loan was sanctioned for Rs. 6000. The borrower was asked to put his thumb impression on the bills. No bill receipt was given to the borrower.

-Do-

12 Though the District Development Officer had reported to have forwarded a complaint from a villager of Keshavpur Village, no such complaint was actually received at the branch.

Do.

-Do-

-Do-

Complaints were handed over to CBI on 9-4-79 for investigation. CBI advised the bank on 31-10-80 to take appropriate action as may be deemed fit. Hence it was decided to investigate the matter departmentally.

Memos dated 2-12-81 were issued to the BM and the Agricultural Assistant. Their replies towards the same were received; hence they were charge-sheeted on 6-8-82 and departmental enquires are in progress.

Charges have been framed and issued to the officials.

-do-

Bank investigated the complaint.

**MINUTES**  
**SIXTH SITTING**  
**(1982-83)**

The Committee met on Tuesday, 11 January, 1983 from 15.00 hours to 15.45 hours.

**PRESENT**

Shri Jagannath Rao—*Chairman*

**MEMBERS**

2. Dr. Rajendra Kumari Bajpai
3. Shri Manoranjan Bhakta
4. Shri Sontosh Mohan Dev
5. Shri Syed Masudal Hossain
6. Shri Jaipal Singh Kashyap
7. Shri Yashwantrao Mohite
8. Shri M. Nageshwararao
9. Prof. Narain Chand Parashar
10. Shri Shantubhai Patel
11. Shri Nagina Rai
12. Shri K. C. Sharma
13. Shri B. D. Singh
14. Shri Chhangur Ram

**SECRETARIAT**

Shri N. N. Mehra—*Chief Examiner of Questions*

Shri J. C. Malhotra—*Senior Examiner of Questions*

2. The Committee took up for consideration Memorandum No. 40 re: requests received from various Ministries/Departments for extension of time for implementation of assurances pertaining to *Second to Seventh Sessions of Seventh Lok Sabha.*

3. The Committee felt that extension of time should not be sought by various Ministries and Departments as a matter of routine and at the same time certain principles might be laid down for consideration by the Committee of various requests received

for extension of time for the implementation of assurances. After taking into account the reasons for delay in implementation of assurances which Ministries/Departments have been advancing in the past either through written submissions or when representatives of Ministries were called by the Chairman of the Committee for explaining reasons for delay in implementation of assurances, the Committee decided that assurances might be classified into the following categories:—

- (1) *Category 'A'*: Where the assurance pertains solely to the Central subject.
- (2) *Category 'B'*: Where assurance pertains to a matter which is in the concurrent list and the information needed for implementation of the assurance pertains partly to the Central Government and partly to the State Governments.
- (3) *Category 'C'*: Where the assurance pertains to a matter which falls purely in the jurisdiction of the State Governments (Such assurances are given in reply to questions on State matters seeking information on all India basis or in respect of more than one States e.g. questions about communal riots, dowry deaths etc.).

4. The Committee were of the view that the following broad principles might be observed while dealing with requests for extension of time for assurances falling in the above categories:—

- (1) *Category 'A'*: Normally the assurances which pertain solely to Central subjects should be implemented within the prescribed period of three months from the date on which assurance is given and there should be no scope for seeking extensions in such cases. However, where the information to be furnished has to be collected from a number of Ministries and Departments of the Central Government or a number of attached and subordinate offices or field formations or public undertakings, request for one extension of three months might be agreed to. Requests for more than one extension in such cases might be considered in depth. In such cases the representative of the Ministry may be called by the Committee/Chairman to give details of the quantum of information already collected and the reasons for which it would take more time to collect the remaining information.

- (2) *Category 'B'*: Where the concerned Ministry/Department are not able to implement the assurance full within the prescribed period of three months mainly because part of the information which concerns the State Government(s) has not been received, the information pertaining to the Central Government should be laid within the prescribed period of three months in part implementation of the assurance and vigorous efforts made to collect the remaining information. In such cases the Committee might grant one or more extensions after taking into account the efforts made by the Ministry to collect the information from the State Government(s).
- (3) *Category 'C'*: Since implementation of this category of assurances depends mainly on the information to be received from the State Governments, requests for extension of time for implementation of such assurances might be agreed to subject, however, to the Committee/Chairman being convinced that sincere efforts are being made by the State Governments. Where the Committee find that there are repeated requests for extension of time for implementation of such an assurance, in appropriate cases the Committee/Chairman might hear the representative of the Ministry in person before agreeing to grant the extension sought for by the Department. In the case of assurances of this category, Government would be well advised to lay the available information from time to time in part implementation of the assurance so that the Members can make use of the available information during discussions etc.

5. The Committee desired that Memorandum No. 40 might be recast after categorisation of the assurances according to principles laid down by them and indicating how many extensions have previously been sought in each case.

6. The Committee decided to hold their next sitting on Thursday, 27 January, 1983.

7. The Committee then adjourned.

## MINUTES

### SEVENTH SITTING

(1982-83)

The Committee met on Thursday, 27 January, 1983 from 11.00 hours to 12.30 hours.

#### PRESENT

Shri Jagannath Rao—*Chairman*

#### MEMBERS

2. Shri Manoranjan Bhakta
3. Shri Syed Masudal Hossain
4. Shri Jaipal Singh Kashyap
5. Shri Yashwantrao Mohite
6. Shri M. Nageshwararao
7. Prof. Narain Chand Parashar
8. Shri Shantubhai Patel
9. Shri Nagina Rai
10. Shri K. C. Sharma
11. Shri B. D. Singh
12. Shri Chhangur Ram

#### SECRETARIAT

Shri K. K. Saxena—*Joint Secretary*

Shri N. N. Mehra—*Chief Examiner of Questions*

Shri J. C. Malhotra—*Senior Examiner of Questions.*

2. The Committee took up for consideration Memorandum No. 41.

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*Memorandum No. 41* : Request from Government for extension of time for implementation of assurances pertaining to various Sessions of Seventh Lok Sabha.

3. The Committee considered, in the light of guidelines decided by them at their sitting held on 11 January, 1983, the 88 pending

assurances of various sessions of Seventh Lok Sabha pertaining to the Ministries of Agriculture, Chemicals and Fertilizers, Commerce, Communications and Civil Supplies (Details given in Annexure II). The observations/recommendations made by the Committee *seriatim* were as under:

3.1 Sl. Nos. 4, 8, 10, 16, 24, 25, 32, 37 to 42, 45 to 50, 53, 55 to 62, 64, 66, 68 to 71, 74, 77 to 82, 85 and 87: The Committee decided that in the case of the following assurances, the representatives of the Ministries might be called to appear before the Committee to explain the reasons for not seeking extension of time for implementation of the assurances and/or explaining the present position regarding implementation of these assurances:

(a) *Ministry of Agriculture*

Assurances given in reply to:

- (i) USQ 1729 on 19-7-1982
- (ii) USQ 3604 on 2-8-1982
- (iii) USQ 4518 on 9-8-1982
- (iv) USQ 105 on 17-8-1981
- (v) USQ 5616 on 29-3-1982
- (vi) USQ 6909 on 5-4-1982
- (vii) USQ 2497 on 26-7-1982

(b) *Ministry of Chemicals and Fertilizers*

Assurances given in reply to:

- (i) USQ 238 on 24-11-1981
- (ii) USQ 1506 on 2-3-1982
- (iii) USQ 2556 on 9-3-1982
- (iv) USQ 3504 on 16-3-1982
- (v) USQ 5922 on 30-3-1982
- (vi) USQ 3998 on 3-8-1982

(c) *Ministry of Commerce*

Assurances given in reply to:

- (i) USQ 3036 on 12-3-1982
- (ii) USQ 5584 on 26-3-1982
- (iii) USQ 8194 on 16-4-1982
- (iv) USQ 9331 on 23-4-1982
- (v) USQ 8206 on 16-4-1982
- (vi) USQ 9351 on 23-4-1982
- (vii) USQ 4273 on 6-8-1982
- (viii) USQ 5223 on 13-8-1982

**(d) Ministry of Communications**

Assurances given in reply to:

- (i) USQ 5022 on 22-12-1981
- (ii) USQ 1413 on 2-3-1982
- (iii) USQ 1430 on 2-3-1982
- (iv) USQ 2644 on 2-3-1982
- (v) USQ 2698 on 9-3-1982
- (vi) USQ 5914 on 30-3-1982
- (vii) USQ 4732 on 23-3-1982
- (viii) USQ 8693 on 20-4-1982
- (ix) USQ 766 on 13-7-1982
- (x) USQ 796 on 13-7-1982
- (xi) USQ 2807 on 27-7-1982
- (xii) USQ 2875 on 27-7-1982
- (xiii) USQ 3853 on 3-8-1982
- (xiv) USQ 3943 on 3-8-1982
- (xv) USQ 4761 on 10-8-1982
- (xvi) USQ 4938 on 10-8-1982
- (xvii) USQ 4940 on 10-9-1982
- (xviii) USQ 4895 on 10-8-1982

**(e) Ministry of Civil Supplies**

Assurances given in reply to:

- (i) USQ 1748 on 27-2-1981
- (ii) USQ 3477 on 13-3-1981
- (iii) USQ 4704 on 21-12-1981
- (iv) USQ 6825 on 5-4-1982

3.2 Sl. Nos. 17 and 26: The Committee decided that representatives of the Ministry may be asked to appear before the Chairman of the Committee to explain the present position and the reasons for delay in implementation of these assurances.

3.3 Sl. Nos. 1, 2, 3, 5, 6, 7, 9, 12, 13, 15, 18, 19, 20, 23, 28, 29, 30, 31, 33, 34, 44, 54, 63, 65, 67, 83 and 86: The Committee noted that in the case of these assurances, implementation statement had been compiled by the concerned Ministries. The Committee desired that these implementation statements might be laid positively in the ensuing session of Lok Sabha.

3.4 Sl. Nos. 11, 14, 21, 22, 27, 35, 36, 43, 51, 52, 72, 73, 75, 76, 84 and 88: The Committee agreed to grant extension of time for implementation of these assurances. The Committee hoped that the Ministries concerned would be able to implement the assurances within the extensions now being granted.



The Committee further desired that in the case of Sl. Nos. 21, 27, 43, 72, 73, 76 and 84 if it was not possible to lay the entire information immediately, the feasibility of laying the available information in part implementation of the assurance might be considered.

4. The Committee decided to hold their next sitting on Wednesday 9 February, 1983, to hear the oral evidence of the representatives of the Ministry of Communications.

The Committee then adjourned.

ANNEXURE II

(Vide para 3 of Minutes dated 27 January, 1983)

Pending Assurances of Seventh Lok Sabha as on 22-1-1983

Sl. No.	Question/Date Number	Text of the Question	Assurance given	Extension sought on upto	Reasons	Remarks
1	2		4	5	7	8
	3					

(MINISTRY OF AGRICULTURE)

Sixth to Ninth Sessions

CATEGORY A

- Unstarred Question No. 4013 dated 14-9-81 by Shri Sanat Kumar Mandal  
 (a) whether it is a fact that contradictory figures regarding the licensed and installed capacity of Messrs. Vishnu Sugar Mill Ltd. Harkhua, Gopalganj (Bihar) have been shown in the Balance Sheets of 1977-78 onwards;  
 (b) whether these figures had also been shown in the returns.

19-12-81  
24-3-1982  
18-6-1982  
23-9-1982

13-3-1982  
13-6-1982  
13-9-1982  
13-12-1982

Government of Implementation Bihar is likely to statement received and will take some time in the be held in ensa- matter of investi- ing session gation.

(b) to (d). The matter of applying for loans and

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submitted to the Government and loan and advance applications, filed with the State Bank of India, Gopalganj, (Bihar);

(c) whether these figures had been manipulated with a view to get higher rate on levy sugir from the food Corporation of India; and

(d) what penal action do Government propose to take against the Management by way of launching prosecution and cancelling the licence.

2. Unstarred Question No. 7442 dated 18-9-82 by D. Vasant Kumar Baudit

26-7-1982 31-8-1982 Report of the enquiry committee is being received and will be considered and laid in ensuing session.  
20-9-1982 15-10-1982 Reports of the findings not yet received. ¶  
25-10-1982 15-11-1982  
27-11-1982 31-1-1983

advance and its subsequent sanction or otherwise is a matter between this factory and the State Bank of India, Gopalganj branch with which the Government of India is not directly concerned. However, information in this regard is being collected from the State Bank of India and will be placed on the Table of the House as soon as this information is available.

(b) The information on the grants from other Government sources is being collected from the University.

(c) whether Government have received several complaints against the Institute of Agriculture Sciences in BHU alleging misuse of funds, Auditors ad-

verse Report, unused tractors and large scale death of milch animals.

(d) Whether the attention of Government has been drawn to the death of milch cows and calves, and reasons thereof, are being obtained from the Institute of Agricultural Sciences, Banaras Hindu University?

(e) The Banaras Hindu University has appointed a Committee headed by the Director of Animal Husbandry, Uttar Pradesh, to go into the matter. The report is awaited.

9. Unstarred Question No. 551 dated 18-7-1982 by Prof. Ajit Kumar Mehta.

(a) whether it is a fact that recently a number of senior officers of the Ministry of Agriculture and ICAR visited some foreign countries;

(b) if so, details thereof stating the number of officers (with names) who visited foreign countries and the purpose of their visit;

(c) how many times officers of the Ministry of Agriculture and ICAR visited foreign countries during the last three years (year-wise); and

Required information awaited from ICAR.

Implementation statement received and will be laid in ensuing session.

12-1-1983

28-10-1982

The information is being collected and will be laid on the Table of the House.

(d) the expenditure incurred on such visits during the last three years (year-wise).

4. Unstarred Question No. 1729 dated 19-7-1982 by Shri Rajnath Sonkar Gastril.

The information is being collected from ICAR Institutes and the same will be placed on the Table of the House.

23-10-1982 19-1-1983

Information has to be collected from various sources and a few Institutes have not yet furnished the same. Consolidation/compilation would also take some time.

5. Unstarred Question No. 2394 dated 26-7-82 by Shri Bhockha Bhai.

(a) to (b) The information is being collected and will be laid on the Table of the Sabha.

9-11-1982 26-1-1983

The collection of information by FCI from various offices located all over India will take some more time.

(a) whether it is a fact that in Food Corporation of India thousands of employees are working for more than eight years in a particular grades;

(b) if so, the Zone wise/Cadre-wise/Grade-wise details of category IV/III/II employees;

(c) whether it is also a fact that the Management has not implemented the understanding dated 2-12-71 with Food Corporation of India Employees Union for creation of selection grades; if so, the reasons thereof and the action now being taken;

(d) whether it is also a fact that category III staff has not been granted advance increment as like Assistance Managers/Managers; if so, the action being taken to end the discrimination by granting increment to category III also.

6 Unstarred Question  
No. 2598 dated  
26-7-1989 by  
Shri Kumbha  
Ram Arya.

(a) State-wise names of places where Central Cattle Breeding farms have been set up in accordance with the recommendations of the Scientists on integrated cattle development for increasing the milk yield of Indian Cows and Buffaloes and the dates on which such centres were set-up ;

(b) the categories of breeds of cattle kept in these farms ;

(c) the number of cattle since died in these farms and the number of those alive ;

(d) the number of the new female cattle borne in these farms since their inception till date; and

(e) the details of the milk yield of the new female cattle.

.....  
..  
.....  
Implementation statement received and will be laid in ensuing session.

(c) to (e) Information from the concerned cattle breeding farms is being collected and will be laid on the Table of the House.

1	2	3	4	5	6	7	8
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7 Unstarred question No. 3595 dated 2-8-82 by Shri Daya Ram Shukla.

(a) to (c) The information is being collected and will be laid on the Table of the House.

Implementation statement received and will be laid in ensuing session.

(b) list of those whose cases are still under scrutiny; and  
 (c) by what date Delhi Administration will be able to regularise services of those who have worked for more than 240 days on daily wages.

8 Unstarred question No. 3604 dated 2-8-82 by Shri Manoranjan Bhakta

(a) to (d) the information is being collected from the Andaman and Nicobar Administration and shall be placed on the table of the House as soon as received.

Information is being collected from A. & N. Administration.

18-11-1982 2-2-1983

(b) whether it is also a fact that he has including veterinary dispensary, and other mobile dispensaries; and series have been posted;

(c) if so, whether Government propose its attention pears for such mobile dispensaries; and

(d) if so, when.





10. Unstarred Question No. 4318 dated 9-8-82 by Shri Rajesh Pilot.

(a) whether the apprentices trained in different categories during the last two years in various public sector undertakings like Food Corporation of India, Central Warehousing Corporation etc. under his Ministry have since been provided employment in their respective undertakings;

(b) if so, details thereof and number of trained apprentices category-wise employed therein; and;

(c) if not, reasons for not providing employment to trained apprentice s.

(a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Nil Nil

The assurance was required to be implemented within three months. No request for extension of time has been received.

11. Unstarred Question No. 4542 dated 9-8-82 by Shri Mangal Ram Premi.

(a) number of reports submitted by the National Commission on Agriculture so far; and

(b) the amount spent by Government on printing the various reports of National Commission on Agriculture, report-wise.

6-12-1982 9-2-1983

while giving the details with regard to the expenditure incurred by Government on printing of the English version of the final Reports on Rain-fall and Cropping Patterns it was *inter alia* stated that the interim Reports were printed during the

Process of requisite material will take some more time.

tenure of the Commission. Information regarding the cost of printing of these reports is being collected and will be laid on the Table of the House.

#### CATEGORY—B

18. USQ. No. 2350 dt. 8-3-1982 by Shri Ram Swarup Ram.

(a) and (b) Requisite information is being collected and will be laid on the Table of the House as it is received.

30-11-1982 Information from Bihar State water Pollution Control and Prevention Board Patna is awaited.

(a) whether Government's attention has been drawn to the news item appearing in daily Hindustan dated 6 February, 1982 captioned "Damage to crop by cement pollution" (cement production at Faisal ko-mulana); and

(b) if so, Government's reaction thereto and the acreage in which crop was affected by the cement pollution from Rajasthan Industries.

19. USQ. No. 1710 dt. 19-7-82 by Shri Mool Chand Daga.

(b) and (c) The information is being collected and will be laid on the Table of the Sabha.

28-10-1982

18-12-1982 Information from State Government is awaited who have been reminded.

-40-

(b) whether it is a fact that there is famine in Rajasthan for the last three years and if so, the quantity of wheat per unit per month Rajasthan Government has been distributing in villages so for indicating the criteria of distribution, and

(c) whether people have to purchase foodgrains from market at double rates due to non-availability of requisite quantity of foodgrains.

3	4	5	6	7	8
<p>14 USQ. No. 2467 dt. 26-7-1982 by Shri Sivagopal Mishra Shri R.P. D is :</p> <p>(a) whether any Government or self Government sanctioned under advisories to six states, including to six states of which affected in receive credits; and</p> <p>(b) if yes, name of the Government and self Government.</p>	<p>(a) and (b) : The State Government have informed that the question of granting Cyclo lone advance to state Government employees is under consideration and the information in respect of Local Self Government Employees is under collection.</p>	<p>23-11-1982 21-1-1983</p>	<p>26-1-1983 21-4-1983</p>	<p>Despite the reminders Information required is awaited from the Government of Orissa.</p>	
<p>15 USQ. No. 3749 dt. 14-4-1982 by Shri K.A. Swami :</p> <p>(a) whether Government are aware that numerous fishing boats are being idle in Visakhapatnam and to low affluence of the state economic diversify; and</p> <p>(b) the steps being taken by Government to assist the fishing industry; and</p> <p>(c) the actual expenses incurred to assist fishing industry in 1978 in Visakhapatnam.</p>	<p>(a) and (c) : Information is being collected from the state Government and on receipt will be laid on the Table of the Sabha.</p>	<p>Nil</p>	<p>Nil</p>	<p>Implementation statement received and will be laid in ensuing session.</p>	
<p>16 USQ. No. 105 dt. 17-8-81 by Shri Chiridhar Goswango,</p> <p><b>CATEGORY 'G'</b></p> <p>(a) the findings and recommendations made in the conference 'Role of forest in tribal economy' held in July 12, 1978 at New Delhi;</p>	<p>(a) and (c) : Information is being collected from the state Government and on receipt will be laid on the Table of the Sabha.</p>	<p>4-2-1982 23-2-1982 27-5-1982 28-8-1982 10-12-1982</p>	<p>17-2-1982 17-5-1982 17-8-1982 17-11-1982 17-2-1983</p>	<p>Information from a number of States is awaited.</p>	

(b) whether the recommendations have been sent to the States for implementation;

(c) if so, the names of the States which accepted the recommendations of the conference and implemented so far; Table of the Sabha in due course.

(d) State-wise the schemes, programmes and policies relating to tribal and forest development prepared and under execution; and

(e) funds provided, acts passed and societies formed to protect the forest and protect the interest of the tribal population.

17 USQ. No. 306; dt. 7-9-81; by Shri Ram Awadh.

State-wise number of trees planted during the last three years, and the number of trees out of them still surviving and the details thereof.

7-3-1982  
7-6-1982  
7-9-1982

-do-

Partly implemented vide SS No. VIII/I dt. 11-10-82. Request for further extension of time not received.

18 USQ. No. 3119 dt. 7-9-81 by Shri Harishar Soren.

(a) whether it is a fact that Government have taken up the performance of plantation in the command areas;

(a) to (d): The information is being collected from the States and will be placed on the Table of the Sabha in due course.

7-3-82  
7-6-82  
7-9-82  
7-12-82

Information from a number of States is awaited.

Implementation statement received and will be laid in ensuing session.

(b) if so, whether such plantation programme is going to be

taken up in the Command Areas of Orissa;

(c) what are the other development measure proposed to be started in the command areas of various States; and

(d) the details in this regard.

19 USQ. No. 2349 dt. 7-12-81 by Shri Digvijay Singh.

(a) Has the forest Department carried out an aerial survey to study the quantum of illegal encroachment on forest land; what has been the quantum of such encroachment, State-wise;

(c) how many cases have been registered and are under trial State-wise; and

(d) how many have been convicted and how many acquitted.

20 USQ. No. 3569 dt. 14-12-81 by Shri Chaita Basu.

(a) whether Government have under-consideration any proposal to separate the Farm from university for administrative purposes of the Pantnagar Agricultural University; (b) if so, the reasons thereof ; (c) whether Government have considered the Srivasthava

Complete information from all State Governments has not been received. Partly implemented vide SS No. VI/2 dt. 11-10-82. Implementation statement will be laid in ensuing session.

6-6-82  
6-9-82

Information received from Uttar Pradesh Government is under process. Implementation statement received and will be laid in ensuing session.

14-6-82  
14-9-82  
14-12-82  
31-12-82

(a) to (d): The information is being collected from the State Governments and the same will be laid on the Table of the House, in due course. (a) to (d): The information on these points is not available. The Pantnagar Agricultural University has been requested to provide the details. As soon as the information is available, the same will be placed on the Table of the House.

(a) to (d): The information on these points is not available. The Pantnagar Agricultural University has been requested to provide the details. As soon as the information is available, the same will be placed on the Table of the House.

Enquiry Commission report about this university; and (d) if so, the steps taken for the implementation of the same.

21 USQ. No. 1317 dt. 1-3-82 by Shri Kripahn Datt Sultanpuri.

(a) the names of the States in the country where pesticides have been distributed; (b) the number of pesticide manufacturing factories together with their locations; (c) whether advances have been given to the factories for the purchase of drugs; (d) if so, the names of such factories; and (e) the amount outstanding against them on this account till date.

(a) to (c): The information is being collected and will be placed on the Table of the House.

11-6-82  
24-8-82  
28-10-82  
28-12-82

31-8-82  
31-10-82  
31-12-82  
31-1-83

Information from Ministry of Chemicals & Fertilizers is awaited.

22 USQ. No. 3451 dt. 15-3-82 by Shri Daulat Ram Suran

The number of sugar mills in public cooperative and private sectors in the country separately and State-wise amount of capital invested in sugar mills in each sector.

It was *inter alia* stated that the amount of capital invested in these sugar mills is not available and is being collected.

14-9-82  
14-12-82  
14-3-83

19-6-82  
23-9-82  
21-12-82

Collection and compilation of data by the States from 324. Installed Sugar Factories in the country will take some more time.

23 USQ. No. 4561 dt. 22-3-82 by Shri Sudhair Kumar Giri

(a) the number of Central Co-operative Banks and L.I.D.D. Development Banks in India State wise;

(a) to (c): The information is being collected from the various State Governments/ Union

23-10-82  
31-12-82

Information in respect of Land Development Banks

Implementation statement received and

1	2	3	4	5	6	7	8
		(b) the number of employees of these banks; and	Territories and concerned banks and will be placed on the Table of the House.			from the State of Bihar, M.P. and Rajasthan has not been received so far.	will be laid in ensuing session.
		(c) the structure of the pay-scales of these employees in different States.					
34	USQ. No. 5616 dt. 29-3-82 by Shri B.R. Nahata.	(a) when the Letter of Intent of Sal Udyog in Bastar of M.P. was issued and to whom it was issued; and (b) the terms and conditions of the Letter of Intent and whether any compliance to the letter of intents the factory has been established and what are the facilities that have been given to the persons to whom the letter of intent has been issued and whether these facilities are being continued.	(a) and (b): The requisite information is being collected from the Government of Madhya Pradesh and the same will be laid on the Table of the Sabha in due course.	3-7-82 6-9-82 6-12-82	29-8-82 29-11-82 28-2-83	Clarification from M.P. Government is awaited.	
35	USQ. No. 6909 dt. 5-4-82 by Shri Digvijay Singh.	Referring to the reply given to USQ. No. 4516 on 22 March, 1982 regarding achievement of National Forest Policy and asking— (a) how many illegal encroachments committed to the courts during the last two years have been compounded by payment	(a) and (b): Information is being collected and will be laid on the Table of the House.	13-7-82	5-10-82	Complete information in form the S'n from is awaited.	Partly implemented vide S.S. No. VI/3 dt. 5-11-82. R

of nominal fines from each State; and

(b) how many of such cases have actually resulted in eviction in each State.

USQ. No. 7510 dt. 13-4-82 by Shri Rajesh Pilot.

(a) the number and capacity of cold storages, State-wise, which are incurring loss due to inadequate maintenance or power supply or both;

(b) what steps have been taken to overcome this situation;

(c) what amount, if any, is earmarked, proposed or likely to be invested during the current year; and

(d) what has been the investment last year and with what results.

27 U.S.Q. No. 8368 dt. 19-4-82 by Shri Mohd. Avtar Ahmad.

(a) whether earthquakes of low, moderate and high intensity were felt in the country during 1980-82;

(b) if so, full details thereof with details of epicentre and duration (Year-wise and area-wise);

(c) the loss of property including animals and cattle incurred each year; and

(d) the loss of human lives in each year as also destruction of buildings.

request for further extension not received.

Partly implemented vide S.S.No V/10 dt 11-10-82. Request for extension of time not received.

Nil

Nil

Information required is still awaited from some State Governments.

19-10-82  
19-1-83



1	2	3	4	5	6	7	8
23	U.S.Q.No. 474 dt. 12-7-82 by S/Shri L.S. Tur and Rajnath Sonkar Shastri :	<p>(a) the milk production, State-wise in 1970 and 1981 in the country and the reasons for poor performance, if any ;</p> <p>(b) what was the original allocation State-wise, under Operation Flood-I in 1970 and 1981 ;</p> <p>(c) whether the increase in milk production is consistent with expenditure incurred under Operation Flood-I and if not, the reasons thereof; and</p> <p>(d) whether Government have been able to compile milk production figures for Operation Flood-I and Non-Operation Flood-I districts as in 1970 and as in 1981.</p>	(a) to (d) : The information is being collected and will be laid on the Table of the House.	Nil	Nil		Implementation statement received and will be laid in ensuing session.
29	U.S.Q.No 663 dt. 12-7-82 by S:ri Mohd Awar Ahmad :	<p>(a) whether Government are aware that according to a study conducted by the Birbal Sahni Institute of Palaeobotany, Lucknow about 5000 useful wild plants are facing extinction due to denaturation of forests; and</p> <p>(b) if so, whether any steps are contemplated to identify those plant species and preserve them.</p>	(a) and (b) : The information is being collected and would be placed on the Table of Sabha in due course.	12-11-82	12-11-82		Specific information in reply to question has not been received from the concerned Institute. Implementation statement received and will be laid in ensuing session.
30	U.S.Q.No. 1547 dt. 19-7-82 by S:ri Digvijay Singh :	<p>(a) whether Government have any special projects for breeding houses with the purpose of preventing indigenous breeds from becoming extinct;</p>	(a), (b) & (c) : The information is being collected from all the States/Union Territories and will be placed on the Table of	9-11-82	19-12-82		Information from a few States/UTs awaited. Implementation statement received and will be laid in ensuing session.

(b) how much budget allocation has been made for these plans and which are the projects being implemented or proposed for implementation; and

Lok Sabha 25 soon as received.

(c) the reasons for delay in implementation.

31 U.S.Q. No. 1642 dt. 19-7-62 by Prof. P. J. Karim:

(a) whether Government are aware that some State Governments have encouraged that use of cooperative societies to sell liquor to tribals; (b) the names of all States and Union Territories where cooperative societies are allowed to sell liquor, particularly attract to tribals and weaker sections; and

(a) to (c): While giving information in respect of Andhra, Pradesh, Madhya Pradesh, Orissa, Maharashtra and Andhra Pradesh and Nicobar Islands the Minister stated that the information in respect of other States and U.T. Administration was being collected.

Nil

Nil

Implementation statement received and will be laid in ensuing session.

(c) the action taken by Government to stop this activity of State Governments through the use of co-operative Societies.

32 U.S.Q. No. 2497 dt. 6-7-1962 by Shri Dilcep Singh Bhauria:

(a) the loss caused by excessive rains and hailstorm in Madhya Pradesh during the last three years;

(b) the estimates of loss worked out by the State Government and the amount demanded from the Centre to meet the loss; and

(c) the information is being collected from the State Government

Nil

Nil

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Governments will be placed on the Table of the House before expiry of this period.

Requisite information is awaited from the States/U.Ts.

35 USQ. No. 4672 dt. 9-8-82 by Shri D.L. Bhatia;

16-11-82  
18-1-83

9-1-83  
9-3-83

(a) whether any Crop-Weather watch groups have been set up at block level under the 20-point programme; and  
(b) if so, total number of such groups set up by the end of 1981 and the targets for 1982-83 block-wise, together with dates of their commissioning and details of working.

36 USQ. No. 4696 dt. 9-8-82 by Shri Mohd. Asrar Ahmad;

18-11-82  
18-1-83

9-1-83  
9-3-83

(a) to (d) : The information is being collected and will be placed on the Table of the Sabha as soon as possible.

Information from number of States is awaited.

(b) the acreage of Usar and uncultivated land which was brought under cultivation during the period 1 April, 1977 to 1 April, 1982;

(c) whether Government have formulated any scheme for Usar and uncultivated land or cultivation or for forestry; and

(c) if so, the details thereof.

MINISTRY OF CHEMICALS & FERTILIZERS  
SEVENTH TO NINTH SESSIONS

CAYBOWY-A

37 Unstarred-Question No. 538 dated

14-6-1982  
26-8-1982

23-8-1982  
23-11-1982

Requisite information

Information to the extent available

(a) what are the names of the bulk drugs manufactured by

1 2 3 4 5 6 7 8

24-11-81 by Shri  
G.V. Krishnan.

foreign companies and what has been the CIF price of each of these, if imported and indigenous price during the last three years;

(b) the details regarding the imported and indigenous raw materials used for each Kg. of bulk drug and under what approval these have been imported; and

(c) the details regarding the quantities of the drugs imported by these firms during the last three years and the authority under which imports were allowed.

58 Unstarred Question  
No. 1506 dated  
2-3-82 by Shri  
K. Mallanna:

(a) whether there are some pending industrial licence applications of foreign drug companies as on date and the reasons for delay in disposing of such applications along with the names of the product, capacity etc.;

(b) whether certain applications of Indian Companies for similar products and also pending and if so, the details thereof; and

(c) whether the delay in disposing of these applications is helping certain foreign drug companies.

would be collected and laid on the Table of the House.

23-11-1982 23-2-1983

yet to be made available by 6 companies who have been reminded to do the needful.

9-8-1982  
16-9-1982

2-9-1982  
2-12-1982

Further scrutiny of some record is required and it is likely to take some more time.

Request for further extension not received

- 39 Unstarred Question No. 2556 dated 9-3-82 by Shri M. Rangopal Reddy : whether it is true that Doxy-cytine and Chloramphenicol and its esters have been sold much below the sale price fixed by Government during last two years in the open market;
- (b) what are the names of the companies who had registered the requirement with the catalising agency and had failed to lift the same;
- (c) whether these companies had lifted these items from the open market and had made huge unintended profits;
- (d) whether it is also true that Government have failed to mop up this unintended benefit; and
- (e) if so, what is the reaction of Government in the matter.
- 40 Unstarred Question No. 3504 dated 10-3-82 by Shri Esaxman Karma : what is the total production of the foreign companies of each drug, what is the percentage of production of individual drugs manufactured by each company from basic stage and from intermediate stage.
- (a) what is the total licensed capacity of M/s. Mac Laboratories Pvt., Limited to manufacture chloramphenicol from basic stage;
- (b) what is the total quantity of various intermediates they can import under the current Import Trade Control
- 9-6-1982  
16-9-1982
- 9-9-1982  
9-12-1982
- State Trading Corporation have been requested to expediously make available the remaining information.
- Request for further extension not received.
- 15-9-1982  
14-12-1982  
21-12-1982
- 28-6-1982  
30-9-1982  
30-12-1982
- Information is at the final stage of scrutiny and its compilation will take little more time.
- Request for extension not received.
- 19-7-1982  
9-11-1982
- 30-9-1982  
30-12-1982
- Information from the Government Depts. and concerned party is still awaited.
- (b) and (c) : The information is being collected and will be laid on the Table of the Lok Sabha.
- (b) and (c) : The information is being collected and will be laid on the Table of the House.

1	2	3	4	5	6	7	8
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Policy on the basis of past consumption; and

(c) the reaction of Government thereto.

42 Unstarred Question No. 9998, dated 3-8-82, by Shri K. Lakshappa;

(a) whether ONGC has acquired a lot of spare parts and other equipment required for drilling operations from Messrs Internega of Singapore;

(b) if so, the nature and value of equipment purchased from that firm during the last two years;

(c) whether any Global tenders were called for the supply of the equipment referred in (a) above before selecting the offer of Internega; and

(d) if not, the reasons therefor.

(a) to (d). The information is being collected and will be laid on the Table of the House.

Nil.

Nil

Assurance was required to be implemented within three months.

43 Unstarred Question No. 9999, dated 3-8-82, by Shri Abecthabhai ;

(a) the details of grant of Industrial Licences/Letters of intent for manufacture of bulk drugs in favour of M/S. Lagan, M/S. Dolphin Laboratories, M/S. Gadda, M/S. Rambay Laboratories Ltd. and Theinus group of companies, Industrial Licence Nos., Date, Name of bulk drugs, Capacity approved,

(c) to (d). The information is being collected and will be laid on the Table of the House.

18-11-82

Required information is still awaiting from some of the Companies.

3-2-83

break-up of raw-materials mentioned in the proposal, imported or indigenous quantity required and foreign exchange percentage requirement, cost factory value in each case;

(b) production of each item during the last three years, year-wise and the raw-materials used;

(c) The reasons for not manufacturing these bulk drugs within the stipulated period from basic stages by these companies; and

(d) the steps taken by Government to cancel those Industrial Licences wherein the conditions of manufacture from basic stages have not been implemented within the stipulated period alongwith the steps taken to mop up the unintended benefit accrued to these units on account of manufacture from intermediate stages.

Unstarred Question No. 4855 dated 10-8-82 by Shri. Atal Bihari Vajpayee, Shri Suresh Bhan.

(a) whether under utilisation of installed capacity and lack of quality control have led the Hindustan Antibiotics Ltd., in Primpri to incur a loss of about Rs. 17 crores in 1981-82;

18-11-82

25-12-82

Requisite information has been received from the Company and is under consideration.

Implementation statement received and will be laid in ensuing Session.



(b) value of tetracycline, streptomycin, erythromycin, vitamin 'c' tablets and vitamins of other drugs rejected in each of the three years and also the percentage of the rejection; and

(c) steps taken in this regard ?

(MINISTRY OF COMMERCE)

8th and 9th Sessions

CATEGORY - A

<p>45. Unstarred Question No. 3036 dated the 12th March, 1982, by Shri A.G. Subbaraman :</p>	<p>(a) whether Government are aware that Titanium Metal Anodes have been imported recently into this country; (b) if so, under what provisions of the import policy the said imports were made; (c) whether the procedural requirements under the policy for import of capital goods were fully complied with by the importers; and (d) if so, the details thereof ?</p>	<p>15-6-82 23-9-82 20-12-82</p>	<p>12-9-1982 12-12-82 12-9-1983</p> <p>Import of Capital goods is still under consideration in consultation with the technical authorities.</p>
<p>46. Unstarred Question No. 5584 dated the 26th March, 1982 by Shri. Harihara Soren :</p>	<p>(a) what is the total quantity of Cobalt imported annually to meet the requirement of strategic industries; (b) whether any proposal has been mooted by Government</p>	<p>25-6-82 4-10-82 11-11-82 6-12-82 11-1-83</p>	<p>26-9-82 26-10-82 26-11-82 26-12-82 26-1-83</p> <p>Information collected from various sources, is still under examination.</p>

to achieve self-sufficiency in Cobalt;

(c) if so, what are the steps proposed to be taken by Government to increase the production of Cobalt in the country; and

(d) the details thereof?

47 Unstarred Question No. 8194 dated the 16-4-82 by Shri S.T. Quadri :

(a) whether an article has appeared in the Economic Times dated 22 March, 1982 regarding imports of huge quantities of stainless steel during the year 1981-82;

(b) if so, the total quantity so imported and the value thereof; and

(c) whether such large scale imports are made on account of defective import policy?

48 Unstarred Question No. 9331 dated the 23-4-82 by Shri V.S. Vijayaraghavan:

(a) whether it is a fact that 25000 tonnes of stainless steel angles have been imported recently by private importers under OGL;

(b) if so, the amount of foreign exchange spent on this import; and

(c) the amount of customs duty, auxiliary and countervailing duty which Government have been deprived of in this import?

Information relating to import of stainless steel during 1981-82 received from the Collector of Customs, Bombay is under examination.

26-7-82  
25-10-82  
21-1-83

16-10-82  
16-1-83  
16-4-83

Details relating to import of stainless steel angles by private importers under OGL, are still being collected.

29-7-82  
18-10-82

29-10-82  
23-1-83

(a) to (c). It was inter alia stated that the information regarding the total quantity and value involved in these cases and the provisions of the import policy under which imports were claimed is however being collected and will be laid on the Table of the House.

1 2 3 4 5 6 7 8

1	Unstarred Question No. 8206 dated the 16th April, 1982 by Smt. Suseela Gopalan:	whether coconut oil was imported from Singapore through Cocchin port in the name of Coconut Acid Oil during the first week of March, 1982, and if so, when was the sanction given.	According to the information available about 221 MT of Coconut Acid Oil (declared as non-edible) has been imported at Cochin Port, further details are being collected.	Nil	Nil	Assurance required to be implemented within three months.	..
2	Unstarred Question No. 9461 dated the 23-4-82 by Shri Batsabab Vilke Patil:	(a) whether his attention has been drawn to the press report published in the 'Indian Express' of March 22, 1982 under the heading 'irregularities in import of steel';	(a) whether his attention has been drawn to the press report published in the 'Indian Express' of March 22, 1982 under the heading 'irregularities in import of steel';	29-7-82 9-11-82	23-10-82 23-1-83	The required information is still being collected.	..
3	Unstarred Question No. 356 dated the 9th July, 1982, by Shri C. T. Dhandapani:	(b) if so, what is the quantity and value of cold rolled stainless steel sheets imported in the country in the guise of folded angles under OGL during each of the last six months;	(b) if so, what is the quantity and value of cold rolled stainless steel sheets imported in the country in the guise of folded angles under OGL during each of the last six months;	29-10-82 12-1-83	8-1-83 7-4-83	Collection of the information from some of the concerned authorities has not been possible.	..
		(c) whether there has been an abnormal increase in the month of March, 1982 if so, what are the reasons therefor; and	(c) whether there has been an abnormal increase in the month of March, 1982 if so, what are the reasons therefor; and				
		(d) the names of countries from where and by whom these imports have been made?	(d) the names of countries from where and by whom these imports have been made?				
		(e) whether Government are contemplating to take severe action against erring exporters who do not supply material in conformity with the samples to the buyers;	(e) whether Government are contemplating to take severe action against erring exporters who do not supply material in conformity with the samples to the buyers;				

<p>(b) how many cases have been detected in recent years and who are the major exporters;</p>	<p>(b) The Information is being collected and will be laid on the Table of the House.</p>			
<p>(a) whether the Government would lay off the Table of the House after giving the names of the exporters who have not paid the penalties to the Appellate Export Promotion Council, New Delhi for shortfall in exports of garments during 1979, 1980 and 1981;</p>	<p>(a) and (b): Information is being collected.</p>	31-1-83	AEPC requires some more time to collect the requisite information.	
<p>(b) whether these are the only cases where penalty was leviable by way of forfeiture of bank guarantees; and</p>				
<p>(c) whether there are other cases where bank guarantee files/papers have been stolen and claims for penalties cannot be lodged.</p>				
<p>13 U.S.Q. No. 4873 dated the 6th August, 1982 by Shri Rajesh Pilot:</p>	<p>(a), (c) and (d): The information is being collected and will be laid on the Table of the House.</p>	Nil	Nil	The assurance was required to be implemented within three months.
<p>(a) the year in which 23 ex-apprentices got training in MMTC;</p>				
<p>(b) what were the criteria of employing these 23 ex-apprentices trained by MMTC;</p>				
<p>(c) after appointing 23 ex-apprentices, how many apprentices will remain for providing employment in MMTC;</p>				
<p>(d) year-wise total number of Junior Assistants who have undergone apprenticeship, training in MMTC till date.</p>				

1	2	3	4	5	6	7	8
54	U.S.Q. No. 4369 dt. the 6th August, 1982 by Shri Ranjit Singh.	(a) the number of tea plantations in the country owned by foreigners and the capitalists of the country, separately; (b) the number of tea plantations purchased by the capitalists of our country from foreign owners during the past two years; (c) the amount of profit from tea plantations remitted abroad. * Referring to the reply given to unstarred question No. 216 on 9th July, 1982 re: Employment of Trained apprentices in MMTC and asking for.	..	Nil	Nil	..	Implementation statement received and will be laid in the ensuing session.
55	U.S.Q. No. 5022 dt. 22-12-81 by Shri A. Neelakitha-dasan Nader.	(a) how many posts of LSG/ HSGII/HSGI/EM (Gazetted) ASPOS/SPOS belonging to Scheduled Tribe candidates were kept unfilled on account of non-availability of suitable candidates since 1973-74 in U.P. Circle and how many of them have been filled up by suitable SC candidates; if not, the reasons therefor; and (b) has any post of SC/ST candidates been reserved in UP Circle; if so, the reasons therefor.	(a) and (b) information is being collected and will be laid on the Table of the House.	26-3-82 17-5-82 13-7-82 1-9-82 27-11-82	22-4-82 22-6-82 22-8-82 22-10-82 22-1-83	Information could not be collected from the PMG UP Circle with whom the case is still under correspondence.	Nil

## (MINISTRY OF COMMUNICATIONS)

7th to 9th Sessions

## CATEGORY-A

56 U.S.Q. No. 1413 dt. 2-9-82 by Shri Bhogendra Jha.

(a) the full list of the public call offices in Masdhubani, Darbhanga, Samastipur, Sitamarhi postal divisions of Bihar and the number of trunk calls having materialised in each of them during the last three years;

(b) how many Block-Head-quarters in the above districts have not got P.C.O.s yet and by which time they are going to have the same; and

(c) whether not a single call materialised at Shalrighat and Parsoni P.C.Os. to their District Headquarters of Masdhubani; if so, reasons therefor.

Complete information is still awaited from the Circle.

2-9-82  
2-12-82

5-6-82  
15-9-82

(a) to (c) the information is being collected and will be laid on the Table of the House.

Request for further extension not received.

57 U.S.Q. No. 1430 dt. 2-3-82 by Shri R.L.P. Verma.

(a) the district-wise number of places in Bihar State where Post Offices, Telephone Exchanges and Public Call Offices have been opened during the period from 1977-78 to 1981-82;

(b) full details of the programmes of P&T Department for the period from 1977 to 1982 in respect of Hazaribagh and Giridih Districts, Block-wise;

(c) whether Post Offices or Branch Post Offices have been opened in each Panchayat of Chhota Nagpur area, and if

Information has been collected from the field formation and is being compiled.

2-8-82  
2-11-82  
2-12-82

5-6-82  
16-8-82  
29-11-82

(a) to (d) the information is being collected and will be laid on the Table of the House.

Request for further extension not received.

not, the time by which these will be opened in the remaining places; and

(d) whether in the hilly areas of Chhota-Nagpur two Branch Post Offices are proposed to be provided in view of distance between villages due to natural factors.

58 USQ. No. 2644 dt. 9-3-82 by Shri. R. P. Yadav.

(a) the number of Junior and Senior Hindi Translators and Hindi Officers appointed in each circle of posts and Telegraphs Department during the last five years; and

(b) the break-up thereof separately.

(a) and (b) the information is being collected and will be laid on the Table of the House.

16-6-82  
15-9-82  
23-11-82

9-9-82  
9-11-82  
9-12-82

Requisite information is not at hand in spite of best efforts.

Request for further extension not received.

59 USQ. No. 2698 dt. 9-3-82 by Shri Bheekhabhai.

(a) the total number of Inspectors of Post Offices/RMS in each Postal Circle in the P&T Department;

(b) what is the percentage of SO/ST as mentioned at (a) above in the Postal Wing;

(c) what is Government's policy to give adequate representation to the Scheduled Castes and Tribes working in the P&T Department (Postal Wing);

8-6-82  
5-8-82

9-8-82  
9-10-82

Information has been called for from the field units which is awaited.

-do-

(d) Is there any proposal to arrange special examination for the Posts of Inspectors of Post Offices/RMS executives for SC/ST to give them representation;

(e) the total number of posts at (a) above deterred.

60 USQ No. 5914 dt. 30-3-82 by Shri Nihal Singh.

The amount of telephone bills in respect of Secretaries and Joint Secretaries of each Ministry during 1979-80 and 1980-81

The information is being collected and will be laid on the Table of the House.

29-6-82  
4-10-82  
11-1-83

30-9-82  
30-12-82  
28-2-83

Reports from two Ministries are still awaited who are being pursued at higher level.

61 Unheard Question No. 4722 asked the 2nd March, 1982 by Dr. Yashant Kadam Paridit.

(a) what is the total amount of bill for phone trunk call telex and other communication charges incurred by each of the Ministers, state Ministers and Deputy Ministers at his/her being away of residence and in his/her office during the years 1980 and 1981;

(a) to (c). The information is being collected and will be placed on the Table of the House as soon as possible.

24-6-82  
4-10-82  
11-1-83

23-9-82  
23-12-82  
23-2-83

Reports from two Ministries are still awaited and they have been reminded.

(b) whether the Prime Minister and the Finance Minister had written to all the Ministers to control and curb expenditure on communications, telephones, telex etc; and

(c) if so, what steps Government propose to take against those who have exceeded the limit of reasonable communication charges.



1 2 3 4 5 6 7

The matter is still under consideration in consultation with the field offices.

31-10-82  
30-11-82  
28-2-83

(a) to (d). Information is being collected and will be laid down on the Table of the House.

(a) what is the total approved strength of staff in different categories as on late in the R.M. S. Triniveli Junction;  
(b) whether all the posts have been filled up;

(c) if not, the reasons thereof; and

(d) are Government aware that as a result of keeping vacant many of the posts, other workers are receiving O.T.A.

(a) state-wise names and details of those places where new public telephones will be installed during 1982-83 and 1983-84; and  
(b) the number of P.G.Os. functioning in the country as on 1-1-1978, 1-1-1979, 1-1-1980, 1-1-1981 and 1-1-1982 (year-wise and State-wise).

63 Unstarred Question No. 8725 dated the 20th April, 1982 by Shri D.S.A. Sivaprasannaiah :

The information has been received for field units and is under compilation in this office.

20-10-82  
20-1-83

64 Unstarred Question No. 766 dated the 13th July, 1982 by Shri Nihal Singh :

Information received from Heads of Postal Circles and compiled but it requires check.

13-12-82

(a) to (c). Information is being collected and will be laid on the Table of the Sabha.

(a) the number, names and addresses of such Members of Parliament of both the houses (Lok Sabha and Rajya Sabha) at whose permanent places of residence no Post Office is available;

(b) whether applications have been sent by some Members of Parliament to his Ministry to open Post Offices at their

Request for further extension not received.

permanent places of residence; and

(c) if so, the action taken thereon so far.

65 USQ No. 793 dated 19-7-82 by Shri Bhockhabhai

(a) the total number of posts of Junior Engineers/Assistant Engineers and Executive Engineers in the P. & T. Civil Wing; (b) the total number of Scheduled Castes and Scheduled Tribes in the grade of Junior Engineers/Assistant Engineers and Executive Engineers;

(c) what is Government's policy to fill the reserved posts for Scheduled Castes and Scheduled Tribes in his Department;

(d) how many posts have been reserved in the above mentioned categories i.e. Junior Engineers/Assistant Engineers and Executive Engineers; and

(e) is the approval of the Minister obtained before reservation of a post, and if not, at what level the posts are declared reserved.

66 USQ No. 796 dated 19-7-82 by Shri Krishna Chander Pandey; Shri Sajjan Kumar

(a) the number of persons belonging to the villages of Delhi who have applied for Public Call Offices; (b) the time by which P.C.Os. are likely to be provided to them; and

Collection and finalisation of the information is likely to take some more time.

13-11-82.

14-10-82

(a) to (c). The information is being collected and will be laid on the Table of the House.

Complete and specific information has not been received from the concerned offices.

13-11-82

16-10-82

(a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Request for further extension not received

(c) steps being taken by Government to ensure early installation of these P. C. Os.

(a) in view of minimum postal facilities available in the rural areas of Nadia District what steps Government have taken so far to bring the P. C. villages under postal services during the last two plans;

(b) how many P. C. Os and P. C. Os were suspended and re-established during the last period in each block of the district;

(c) the figures year-wise;

(d) whether Government have any plan to bring the rural district under a net work of postal communications in near future; and

(e) if not, what is proposed to be done for the district during the current year and the next year.

27-12-82  
27-1-83

25-10-82  
11-1-83

(a) to (c). The information is being collected and will be laid on the Table of the House.

(7) USO, 2796 dated 27-7-82 by Shri R. P. Das

information received from the Subordinate units and is being compiled.

(a) whether Government are aware of the large scale victimisation, break-in-service and this non-separately from January to March, 1982; and

USO No. 2807 dated 27-7-82 by Shri E. Mahalingam

Requisite information is still awaited.

27-12-82  
26-1-83

18-10-82  
7-1-83

(b) and (c). Information is being collected and will be laid on the Table of the House.

(b) if so, rule-wise cases of victimisation, break-in-service and this non-separately from January to March, 1982; and

USO No. 2807 dated 27-7-82 by Shri E. Mahalingam

(4) in how many cases back-in-service was impeded for absence on 19th January, 1964, and

(d) what steps have been taken to withdraw the victimisation and Retentional Transfer Order in the employees of Telecom. and Postal office in Kerala.

Assurance was required to be implemented within three months.

..

Nil

Nil

(c) The information is being collected and will be laid on the Table of the House

69 USQ. 2875, dated 27-1-64 by Sri A. G. Rao

(a) number of post offices operating in Dhaswad district of Bihar and the number of employees working;

(b) number of departmental accommodations available for the post offices and the employees facts in detail;

(c) amount spent per year for rented houses for both for the year 1961-62.

Information is still under compilation.

3-2-83

29-10-62

While giving information regarding the number of requests for opening post offices and the number of post officers opened, the Minister stated, "the information regarding the names of places is being collected and will be laid on the Table of the House."

dated 27-1-64 by Sri

70 USQ. 2853, dated 28-1-64 by Sri K. S. Das and Sri S. S. Das

(a) the names of places in Himachal Pradesh from which demands for providing post offices and Telephone facilities have been received and Government's reaction thereto and whether details of such demands being made for the last three years will be laid on the Table of the House.

1 2 3 4 5 6 7 8

71 Unstarred Question No. 3943 dated the 3rd August, 1982 by Shri Utambhai H. Patel

(a) whether it is a fact that out-of-turn telephone connections are being given in many cases and the increasing day-by-day;

(b) if so, what are the criteria for giving out of turn telephone connections;

(c) how many categories are considered for the same;

(d) The information is being collected and will be laid on the Table of the House.

Nil.

Nil.

The assurance was required to be implemented within three months.

72 USQ No. 3954 dated 3-8-82 by Shri Kanyabhai Mawani

(a) whether it is a fact that number of demands have been made from V.I.P.'s, Chambers of Commerce and other organisations since 1st April, 1977 to 30th June, 1982 to open new telephone exchanges including RAX as well as post offices and telegraph offices in Rajkot, Bulsar and other Distt. of Gujarat;

(b) if so, the details thereof.

(a) & (b) while giving the information in respect of Telephone offices and Telephone Exchanges the Minister stated in respect of Post offices. Information is being collected and will be laid on the Table of the House.

23-11-82

4-2-83

Partial information has been received from the Subordinate units.

73 USQ. No. 4005 dated 3-8-82 by

(a) whether the pay of War Service candidates absorbed

18-10-82

11-1-83

3-1-83

3-4-83

Part (c) of the Unstarred Questions

Shri Chandradeo Prasad  
Verma

against post 1945 vacancies after 16-8-1947 in P & T Department was fixed in the prescribed scale of Rs. 60-4-120-5-170 vide Ministry of Home Affairs Memo No. 16-13/53 CS, dated 6-11-1955;

(b) whether it is a fact that in 1980 the pay of War service candidates has been reduced to a minimum of the prescribed scale of Rs. 60-4-120-5-1970;

(c) if so, the number of the employees affected;

(d) the reasons and the rules under which recovery as a result of refraction has been made from the employees; and

(e) Whether Government propose to waive the said recovery in the interest of the employees who are on the verge of retirement,

74 Unstarred Question  
No. 4761 dated the  
10 August, 1982 by  
Shri Bhogendra Jha

(a) full list of the functioning and proposed P.C.O.s in the district of Madhubani, Darbhanga, Sitamarhi and Samastipur in Bihar; and

(b) in how many of the above P.C.O.s not a single call has materialized up till now.

75 USQ. No. 4765  
dated 10-8-82  
by Shri K.R.S. Maai

(a) the promotions ordered in P&T Department (Postal and Tele-Communications) in Tamil Nadu Circle Cadre-

and will be laid on the Table of the House.

tion pertaining to waiver of recovery is under consideration of the Government.

Nil.

Nil.

The assurance was required to be implemented within three months.

10-1-83

10-2-83

Information could not be collected from the Tamil Nadu

Postal and Tele-  
com. circles so  
far.

Nadu Postal and Tele-  
Communication Circles.  
The same will be laid  
on the Table of the  
House, as early as possi-  
ble.

- wise since 1973;
- (b) how many posts were filled by SC/ST Officials;
- (c) how many were carried over and interchanged in each cadre; and
- (d) if there is any shortfall what is the reason for non-filling, up.

Information  
from some of  
the field units  
of the Depart-  
ment is still  
awaited.

9-1-83  
9-3-83

18-11-82  
24-1-83

(a) and (b) : The infor-  
mation is being collect-  
ed and will be placed  
on the Table of the  
House.

- (a) what is the total strength of the ED, and: ED, B.P.M. employees in R&T Depart-  
ments throughout India and, particularly in Tamil Nadu;
- (b) is there any reservation or any preference for SC/ST if so, what is the percentage.

76 USQ. No. 4771  
dt. 10-8-82 by Shri  
Thashai M.  
Karumamithi

The assurance  
was required to  
be implemented  
within three  
months.

Nil.

Nil.

(a) to (c) : Information  
is being collected and  
will be laid on the Table  
of the House.

- (a) whether it is a fact that Central Government had ordered an enquiry into the alleged large scale bungling and irregularities in app-  
ointments during 1980 in ITI Limited, Rai Bareilly and if so, the results thereof;
- (b) whether it is also a fact that the appointment of the candidates selected for the post of LDCs in 1980 could not be made despite the fact that they were approved

77 USQ. No. 4898  
dt. 10-8-82 by Shri  
Ram Lal Rabi

for appointment by the General Manager, and if so, the reasons therefor; and

(c) whether the selected candidates on their not being given appointments, also submitted memoranda to the Management Board and their appointments could not be made even after their having been approved for appointment by General Manager, Senior Personnel Manager and Assistant Personnel Manager and if so, the action being taken by Government in this regard.

78 Unstarred Question No. 4940 dated the 10 August, 1982 by Shri Ranjibhavi Mivani.

(a) whether it is a fact that there are a number of vacant posts existing since long in various Post & Telegraphs, telephone offices in the districts Balesar, Rajkot, Bhavnagar and others of Gujarat with the result that work in those offices cannot be disposed of in time and gets accumulated;

(b) if so, the position of vacant posts in each place in the above districts;

(c) when and how the said vacant posts are likely to be filled up;

(d) whether a number of complaints have been received against the staff and officials from the above places; and

18-11-82 10-1-83

It will take more time for collecting complete information from the field offices.

Request for further extension not received.







10 March, 1979 giving figures separately for the Courts in Delhi, Bombay, Calcutta and Madras;

(b) the number of Writs or suits where the replies or affidavits have been filed by Government; and

(c) in how many cases the Writ petitions have reached the final stage of argument.

### MINISTRY OF CIVIL SUPPLIES

5th to 9th Session

#### CATEGORY—C

81 USQ. No. 1748  
dt. 27-2-81 by Shri  
Nihal Singh.

(a) State-wise number of the cases of hoarding of food-grains which came to the notice of Government during the last two years; and  
(b) the number of cases disposed of so far, and the nature of punishment given in them as also the number of those remaining to be disposed of.

(a) and (b) : Information is being collected and will be laid on the table of the House.

NIL

NIL

Party im-  
plem-  
ented  
S.S. No. 11/23  
dated 24-9-81  
Request for-  
further ex-  
tension  
not re-  
ceived.

82 USQ. No. 9477  
dt. 18-2-81 by Shri  
Jai Narain  
Roat,  
Mood Chand Daga.

(a) the number of persons arrested during the current year for black-marketing in the country; State-wise figures;  
(b) what action had been taken against each of them; and  
(c) the quantity and the value of goods seized during the above period.

(a) to (c) : The information is being collected and will be laid on the Table of the House.

NIL

NIL

Party im-  
plem-  
ented  
S.S. No. 11/24  
dated 24-9-81  
Request for  
further ex-  
tension  
not  
received

83 USQ. No. 2157 dt. 31-8-81 by Shri Mool Chand Daga.

(a) number of profiteers, hoodlums against whom action has been taken in 1980-81 and who now under the Essential Commodities Act; and  
 (b) the number of such persons punished in each State inflicting the crime for the punishment and the extent of the punishment.

Requisite information has not yet been received from Bihar Government despite reminder dated 21-12-82

31-3-82  
 30-6-82  
 30-9-82  
 30-12-82

30-11-81  
 21-4-82  
 28-6-82  
 16-10-82

(a) and (b). Information is being collected and will be laid on the Table of the House.

31-3-82  
 30-6-82  
 30-9-82  
 30-12-82

31-3-82  
 30-6-82  
 30-9-82  
 30-12-82

Partly implemented SS. V/s dated 30-4-82 and SS. No. 1498 dated 21-12-82

84 USQ. No. 4172 dt. 14-9-81 by Shri Mool Chand Daga.

(a) the terms and conditions in regard to the sugar and kerosene oil given for sale to the retail dealers or cooperative societies in Centrally administered States, Union Territories and other States and the profit allowed to them on the sale of one bag of sugar and one tin of kerosene oil; and  
 (b) whether Government consider it feasible that the dealers or cooperative societies are able to do it honestly with such a low profit.

The required information received from all the State Govt./ Union Territory Administrations is being compiled on priority basis.

14-3-82  
 14-6-82  
 14-9-82  
 14-12-82  
 14-3-83

12-1-82  
 31-2-82  
 23-6-82  
 16-10-82  
 11-1-83

(a) and (b) : The information is being collected from all the State Governments and Union Territories and the same will be laid on the Table of the House as soon as received.

14-3-82  
 14-6-82  
 14-9-82  
 14-12-82  
 14-3-83

14-3-82  
 14-6-82  
 14-9-82  
 14-12-82  
 14-3-83

Information received from all the State Govt./ Union Territory Administrations is being compiled on priority basis.

85 USQ. No. 4704 dt. 21-12-81 by Shri Bhogendra Jha.

(a) whether ration quota of wheat and rice of about twenty thousand quintals for the months of July/August and September, last and cloth worth three lakhs were allotted for the district of Madhubani Bihar. Request for Government's assistance in meeting the requirements of the district.

Information in respect of part (c) of the question is still awaited from Govt. of Bihar

21-6-82  
 21-9-82  
 21-12-82

18-4-82  
 1-7-82  
 23-10-82

(a) to (c). The information is being collected and will be laid on the Table of the Sabha.

21-6-82  
 21-9-82  
 21-12-82

21-6-82  
 21-9-82  
 21-12-82

Partly implemented with SS No. VII/a dated 5-11-82. Request for further extension received.

hardship to the needy and huge profiteers during the loan months ;

- (b) if so causes and accountability therefor; and
- (c) whether cash allotment of ten lakhs of rupees for Madhubani also was transferred elsewhere; if so, why

86 USQ No. 6735 dt. 5-4-82 by Shri Chhitubhai Gamit.

(a) the number of black marketers and hoarders arrested in each State during the period from January, 1981 to February, 1982 State-wise; and

(b) if so, the value of articles recovered and the details of the punishment awarded to them.

5-10-82  
5-1-83

The requisite information not received from two States namely Bihar & Madhya Pradesh.

Twice implemented S.No. VI 5/dt 5-11-82 and SS No. IV/18 dt 9-8-82 Implementation statement received and will be laid in ensuing session.

87 USQ No. 6825 dt. 5-4-82 by Shri A. C. Das.

- (a) whether Government are aware of the incidence of black marketing of vasapatti in some States and Union Territories in last three months;
- (b) if so, the total number of cases of such black marketing in vasapatti reported from all fourteen parts of the country to his Ministry; and
- (c) steps taken by his Ministry to stop black marketing of the above essential items.

4-1-83

(a) The information is being collected from the States and Union Territories and will be laid on the Table of the Sabha when received.

18-11-82

This question en-tailed collection of information on the subject from all the States and Union Territories. Since it is a time consuming exercise it could not be fulfilled in time.

88 USQ No. 1719 dt. 19-7-82 by Shri Jai Narayan Rast.

(a) the number of black marketers and hoarders of essential commodities such as food-grains, sugar and edible oils, etc. apprehended in each State during 1981;

19-1-83  
19-4-83

(a) to (c) : The information is being collected and will be laid on the Table of the House.

19-1-83  
19-4-83

The requisite information has not received from 22 States/Union Territories out of 31.

Part implementation started and will be laid in ensuing session.

1	2	3	4	5	6	7	8
		<p>State during 1981:</p> <p>(b) the details of the items seized and the value thereof; and</p> <p>(c) what action has been taken against the persons so apprehended and what stringent measures have been taken or proposed to be taken by Government to stop such anti-social activities.</p>					

## MINUTES

### EIGHTH SITTING

(1982-83)

The Committee met on Wednesday, 9 February, 1983 from 11.00 to 12.30 hours.

#### PRESENT

Shri Jagannath Rao—*Chairman*

#### MEMBERS

2. Shri Manoranjan Bhakta
3. Shri Jaipal Singh Kashyap
4. Shri Yashwantrao Mohite
5. Shri M. Nageshwararao
6. Prof. Narain Chand Parashar
7. Shri Shantubhai Patel
8. Shri Nagina Rai
9. Shri B. D. Singh
10. Shri Chhangur Ram

#### SECRETARIAT

Shri K. K. Saxena—*Joint Secretary*

Shri N. N. Mehra—*Chief Examiner of Questions.*

Shri J. C. Malhotra—*Senior Examiner of Questions.*

#### WITNESSES EXAMINED

Shri S. K. Ghosh, *Secretary, Ministry of Communications.*

Shri S. N. Sinha, *Secretary, P & T Board Ministry of Communications.*

Shri D. K. Singh, *Deputy Director General (Postal), Ministry of Communications.*

2. The Committee took evidence of the representatives of the Ministry of Communications about 18 pending assurances pertaining to that Ministry given during the various sessions of the Seventh Lok Sabha.

At the outset, the Chairman drew attention of the witnesses to the provisions of Direction 58 of the Directions issued by the Speaker, Lok Sabha under the Rules of Procedure and Conduct of Business in Lok Sabha.

3. The Chairman pointed out to the representatives of the Ministry that the Committee had to call the officers of the Ministry to appear before the Committee to explain the reasons for delay in implementation of the assurances as 18 assurances were pending about which the Ministry had not even sought timely extension of time for their implementation. The Chairman expressed displeasure of the Committee over the inaction of the Ministry in this regard.

Giving an example, the Chairman referred to assurance given in reply to Unstarred Question No. 5022 on 22 December, 1981 and pointed out that the last extension sought by the Ministry was upto 22 January, 1983 but the Ministry had neither implemented the assurance nor sought further extension of time before the date on which extension sought earlier had expired. The Chairman further pointed out that the Ministry had sought extensions on five occasions but their requests for extensions had been received late by the Committee.

4. The representative of the Ministry submitted that the Ministry had to apply for extension of time through the Department of Parliamentary Affairs. In many cases, the Ministry had sent the communication for extension of time to that Department within the stipulated time but there might be a few cases in which some delay had occurred. He assured the Committee that, in future, the Ministry would ensure that all requests for extension of time were sent to the Department of Parliamentary Affairs sufficiently earlier because that Department also needed a few days time to make the formal request to the Committee. The representative of the Ministry further stated that a detailed circular would be issued to all concerned in the Ministry laying down the definite time schedule and it would be ensured that if applications for extension of time were not made in time, the concerned person was held responsible so that there might not be lapses like this in future. He further clarified that circulars in this behalf were issued a couple of years back emphasising the importance of giving due attention to this matter but what happened was that the concerned officer in the P&T Board had joined recently and his Department had failed to acquaint him with the information regarding the directions issued earlier. That officer would personally look into these cases hereafter.

The Committee felt that the position as explained by the representative of the Ministry was rather elusive. The Committee made it clear that the Ministries were duly bound to implement the assurances given by their Ministers in the Parliament and if they failed to give due attention, the Committee would have to take a serious view. The representative of the Ministry submitted that the Ministry were fully conscious of the supreme importance of Parliament. However, for implementation of certain assurances, they had to get the detailed information from various Circles and if for some reason or the other that could not be done within the stipulated period of three months, they had to ask for extension. The Ministry were also aware that extensions could not be asked on frivolous grounds or as a matter of course and in future they would ensure that every possible step was taken to implement the assurances given by their Minister without any avoidable delay.

6. As regards delay in the implementation of assurance given in reply to Unstarred Question No. 5022 dated 22-12-1981, the representative of the Ministry explained that, while the information about the number of Gazetted posts for Scheduled Tribes kept unfilled and dereserved had been collected, it was found that instructions about dereserving of posts and filling up of the vacancies had not been correctly followed in certain respects and action was being taken to remedy the situation whereafter the implementation statement would be laid on the Table.

The Committee pointed out to the witnesses that in the question asked in the House the information sought was about the posts kept unfilled and dereserved and the reasons therefor and this information had to be given as obtaining on the date on which the question was asked. Information about action taken to correct the lacuna detected during the course of collecting the requisite information was not asked for in the question. Therefore, subsequent action taken by the Minister in the matter was not required for the purpose of implementation of the assurance. Moreover, if information was laid on the Table after rectification of the position, that would be separate departmental action independent of the information to be given for implementation of the assurance. There should not have been any difficulty in furnishing the requisite information by having been any difficulty in furnishing the requisite information by action would be taken against the officer concerned for not sending the requisite information in time, the representative of the Ministry stated that due note was taken of performance of the officers at the time of writing their annual confidential reports.



The Committee desired that the assurance might be implemented without any further delay.

7. Regarding implementation of the assurance in respect of USQ No. 5914 dated 30 March, 1982 about telephone bills of Secretaries and Joint Secretaries of various Ministries during 1979-80 and 1980-81, the representative of the Ministry stated that the information had been received from all Ministries except the Department of Steel and it would be laid on the Table as soon as that information was received. Asked as to why such information could not be maintained by the Ministry of Communications itself, the Committee were informed that the information collected from various Ministries would be more authentic as the officers concerned might have made calls from other telephones also and there could be changes in the telephones allotted to the concerned officers. The Committee's suggestion that the information as maintained by the Ministry of Communications could be circulated to the Ministries concerned asking them to vouchsafe the same within a reasonable period and after that the same could be laid on the Table was agreed to by the representative of the Ministry.

8. The Committee were informed that out of 18 pending assurances, 14 assurances had since been implemented and sent to Department of Parliamentary Affairs for being laid on the Table during the ensuing session and two more assurances had been partly implemented subsequently.

The Committee were informed of the dates on which implementation statements about 16 assurances were sent to D.P.A. for being laid on the Table. The Committee noted that in one case the statement had been sent before the commencement of the last session but it had not yet been laid on the Table. The representative of the Ministry explained that the stencils of the statement had not been cut properly and due to that copies sent to D.P.A. were defective and fresh copies had to be sent to DPA again. The Committee desired that papers sought to be laid before Parliament should be carefully checked by some responsible person so that such situations did not recur.

9. The Committee also noted that some of the implementation statements had been sent to D.P.A. before 27-1-1983 when the Committee had taken a decision to call the representatives of the Ministry. Had the Committee been kept informed by the Ministry the facts would have been available to the Committee when it considered those pending assurances. The Committee desired that whenever Ministry sent implementation statements to Department of Parliamentary Affairs, the Lok Sabha Secretariat should also be

informed so that the Secretariat had latest information regarding implementation of the assurances when the matter comes up before the Committee. The Committee also reiterated that one officer in the Ministry might be made responsible for the implementation of the assurances so that delays could be avoided.

The Committee then adjourned.

**MINUTES**  
**NINTH SITTING**  
**(1981-82)**

The Committee met on Saturday, 28 May, 1983 from 11.00 hours to 11.45 hours.

**PRESENT**

Shri Jagannath Rao—*Chairman*

**MEMBERS**

2. Dr. Rajendra Kumari Bajpai
3. Shri Sontosh Mohan Dev
4. Shri Jaipal Singh Kashyap
5. Shri Yashwantrao Mohite
6. Shri M. Nageshwararao
7. Shri Shantubhai Patel
8. Shri Nagina Rai
9. Shri K. C. Sharma

**SECRETARIAT**

Shri K. K. Saxena—*Joint Secretary*

Shri N. N. Mehra—*Chief Examiner of Questions*

Shri T. S. Ahluwalia—*Senior Legislative Committee Officer*

2. The Committee took up for consideration Memoranda Nos. 42, 43, 44 and 45. Observations/recommendations of the Committee on the Memoranda were as under:

*Memorandum No. 42:* Request from Government for dropping of an assurance given in reply to Unstarred Question No. 5574 on 30 March, 1981 regarding Government Accommodation for the staff of Lok Sabha and Rajya Sabha Secretariats.

3. The Committee noted that the Ministry of Works and Housing (Directorate of Estates) had requested through the Department of Parliamentary Affairs that the assurance might be dropped

on the grounds set forth in their note dated 8 December, 1982, relevant extracts wherefrom are reproduced below:

"On the advice of the Lok Sabha Secretariat to the effect that in accordance with the well established practice the matters which fall under the jurisdiction of Speaker do not come before the House either through questions or during any discussion or debate the Ministry have represented that the Committee on Government Assurances be moved to drop this assurance from the list of pending assurances.

The view of non-availability of this information with the Ministry it will not be possible for them to implement the assurance.

The Lok Sabha Secretariat are requested to place the facts before the Committee with the request that they may kindly agree to deletion of the assurance."

3.1 After considering all aspects of the matter and reasons advanced by the Ministry of Works and Housing, the Committee agreed that the assurance might be dropped.

*Memorandum No. 43: Request from Government for dropping of an assurance given in reply to Unstarred Question No. 114 on 20 November, 1978 regarding shifting of Central Government Offices from New Delhi.*

4. The Committee, at their sitting held on 6 September, 1982, while considering the request of the Ministry of Works and Housing for dropping of the assurance given in reply to Unstarred Question No 114 dated 20 November, 1978 about shifting of Central Government Offices from New Delhi, had decided as follows:

"The Ministry of Works and Housing might be asked to furnish a statement indicating whether any offices had actually been shifted outside Delhi till 20 November, 1981 and whether there were any further proposals in this regard. The Committee also desired that information so far collected by the Ministry of Works and Housing in this regard might be laid on the Table of Lok Sabha during the next session."

4.1 Accordingly, the Ministry of Works and Housing (Directorate of Estates) were requested to furnish the requisite information for being placed before the Committee. The reply received

from the Ministry is reproduced below:

"The undersigned is directed to refer to Lok Sabha U.O.N.O. 12|14|82-Q (CGA) dated 21st September, 1982 on the above subject and to enclose a list indicating the names of Central Government Offices which were shifted outside Delhi prior to 1962-63 and after 1962-63 (Annexure-III).

As regards the laying of the information collected by this Ministry, it may be stated that certain information regarding the details of the accommodation occupied by various Central Government Offices was collected by this Ministry for the purpose of preparing a note for Secretaries' Committee constituted for the purpose of considering the proposal for recommending the offices to be shifted from Delhi. The information thus collected has been compiled and consolidated statement is forwarded herewith as desired by the Lok Sabha Secretariat (Annexure-IV). This information, however, does not contain the number of employees working in these organisations.

In this context, it may also be stated that as per the directions given by the CCA, the question of shifting of Government Offices out of Delhi was required to be considered by the Secretaries' Committee and the recommendations of the Secretaries' Committee were to be brought before the Cabinet Committee. Accordingly, after undertaking the detailed exercise, a comprehensive note was prepared for the consideration of the Secretaries' Committee and submitted to the Cabinet Secretariat on 27th November, 1981. The Secretaries' Committee considered the proposal on 4th September, 1982 and recommended that various Ministries and Departments of the Government of India be requested to indicate a list of offices which could conveniently be shifted out of Delhi. Accordingly, action is being taken to obtain the information from various Ministries and Departments.

As already intimated *vide* this Ministry's O.M. of even number dated the 6th February, 1982 a final decision regarding shifting of offices will take a long time, as it involves a number of practical difficulties which are likely to come up in this regard. It is, therefore, requested that the Committee on Government Assurances may be apprised of the position and requested to drop this assurance as has been done in case of assurance given in reply to Unstarred Question No. 2887."

4.2 The Committee noted that a request from the Government for dropping of assurance given in reply to a similar Unstarred Question No. 2887 on 12 March, 1979 regarding shifting of Central Government Offices out of Delhi had already been agreed to by the Committee (1981-82) at their Sixth Sitting held on 29 October, 1981 *vide* Minutes of that sitting contained in Third Report of the Committee (1981-82) (Seventh Lok Sabha).

4.3 After considering all aspects of the matter, the Committee agreed that the assurance might be dropped.

*Memorandum No. 44:* Implementation of assurance given in reply to Unstarred Question No. 9573 on 4 May, 1981 regarding Telephone arrears and Unstarred Question No. 3370 on 8 September, 1981 regarding arrears of Telecommunication Wing.

5. The Committee, at their sitting held on 6 September, 1982, while considering the request from Government for approval of the form of implementation of the assurance given in reply to USQ. No. 9573 on 4 May, 1981 regarding telephone arrears and USQ No. 3370 on 8 September, 1981, regarding arrears of Telecommunication Wing had observed as follows:

"The Committee felt that, since the Ministry of Communications were in a position to furnish the number of persons from whom Rs. 10,000 or more were outstanding, they should also be in a position to furnish the names of those persons. The Committee observed that in order to implement the assurance fully the Ministry of Communications might furnish in the implementation statement a list of names of persons together with the amount due from each person in those cases where outstanding dues were Rs. 10,000 or more and the steps taken to realise the same."

5.1 The views of the Committee were brought to the notice of the Ministry of Communications through Fifth Report of the Committee presented to the House on 2 March, 1983.

5.2 The Committee noted that in the meantime statements in implementation of the two assurances were laid on the Table of Lok Sabha on 11 October, 1982 *vide* S.S. Nos. XIV/1 and VIII/5. The Committee also noted that the Ministry of Communications had thereafter represented follows:

"Kindly refer to paras 2 to 4.2. of the Minutes of the Second sitting of the Committee on 6-9-1982 dealing with the

implementation of Assurances given to Lok Sabha in reply to USQ No. 9573 on 4-5-1981 and USQ. No. 3370 on 8-9-1981 regarding telephone arrears.

The aforesaid assurances have already been implemented on 25-8-1982 and 18-8-1982 respectively on the analogy of the advice given by the Senior Executive Officer (Rajya Sabha Secretariat) in respect of a similar question tabled in Rajya Sabha. While so implementing the assurances it was stated that it would be difficult to furnish the names of the individual subscribers and amount due in each case in view of the large number of cases, but we could give the information if desired in respect of a particular subscriber.

It is seen that the present deliberations of the Committee were with reference to our earlier request for approval of the proposed form of implementation. We are not sure whether the fact that these Assurances already stand implemented in the form in which it was possible for the Department to furnish the information was brought to the notice of the Committee.

If the Committee had taken note of this fact also and still desire to have the information, the entire exercise of collecting the information from all the Units throughout India would have to be undertaken because in the first instance we had asked for only the number of cases in view of the labour involved in collecting the information regarding the names and other details of the subscribers. Moreover, with the passage of time the entire position would have changed. As the records of the Department are being up-dated with the payments and issue of bills every month, it may not be practicable to furnish the information as it existed on 31-3-1982 and 1-2-1981 respectively. At best, we would furnish the latest information if so, desired.

We would however, once again appeal to the Committee to reconsider their directive keeping in view the considerable labour and efforts involved in collecting the information from the records of over 2 lakhs subscribers at Delhi and over 20 lakhs throughout the country."

5.3 After considering all aspects of the matter and reasons advanced by the Ministry of Communications, the Committee felt that as the implementation statements have already been laid on the Table, Members concerned who had asked the questions could seek further details through follow up questions if they so desired. The Committee, therefore, decided not to pursue the matter further.

*Memorandum No. 45 : Oral evidence of the representatives of Ministries in connection with implementation of assurances pertaining to various Sessions of Seventh Lok Sabha.*

6. The Committee, at their sitting held on 27 January, 1983 had decided to call the representatives of the Ministries of Agriculture, Chemicals and Fertilizers, Commerce, Communications and Civil Supplies to appear before the Committee to explain the reasons for not seeking extension of time for implementation of certain assurances and for explaining the present position regarding implementation of those assurances. As decided by the Committee, the representatives of the Ministry of Communications had appeared first before the Committee to give oral evidence at their sitting held on 9 February, 1983. (The Committee noted that in the meantime a number of assurances about which representatives of the Ministry were to be called to appear in person had been implemented. Thus in respect of the remaining Ministries only a few assurances still remained to be implemented.

6.1 Taking note of the fact that the term of the Committee was expiring very shortly, the Committee decided that the question of calling representatives of the Ministries concerned might be considered by the next Committee when constituted.

7. The Committee then considered their draft Sixth Report and adopted the same. However, taking note of the fact that the term of the Committee would expire before the commencement of the next Session of Lok Sabha, the Committee decided that the Report might be placed before the next Committee when constituted.

*The Committee then adjourned.*



**ANNEXURE—III**

(Vide para 4.1 of Minutes dated 28 May, 1963)

*Statement showing offices which were shifted outside Delhi as a result of general policy of the Government prior to 1962-63.*

<i>Name of the Offices</i>	<i>Place where shifted to</i>
1. Western Command	Simla
2. Chief Inspector of Explosives	Nagpur
3. Indian Bureau of Mines	—do—
4. I.A.S. Training School	Mussoorie
5. Deptt. of Archaeology (Partly)	—do—
6. Directorate of Marketing and Inspection	—do—
7. Office of the Salt Commissioner	Jaipur

Some offices were also shifted by the Ministries/Departments concerned outside Delhi for administrative and cogent reasons of their own accord.

*Statement showing offices which shifted outside Delhi after 1962-63.*

<i>Name of the Offices</i>	<i>Place where shifted to</i>
1. Bhakhra and Beas Dam Design Directorate	Nangal
2. Exploratory Tubewells Organisation (Deptt. of Agriculture)	Faridabad
3. National Mineral Development Corporation Limited.	—do—
4. Floods & Bridges Dte. of the Research Design and Standards Organisation (M/O. Railways)	Lucknow
5. Khadi and Village Industries Commission	—do—
6. Fertilisers Corporation of India (Part)	Mostly to Gorakhpur

<i>Name of the Offices</i>	<i>Place where shifted to</i>
7. Regional Iron and Steel Controller	Faridabad
8. Publication Division (Part), Min. of I & B	—do—
9. Oil and Natural Gas Commission	Mostly to Dehra Dun
10. Office of an Additional Chief Engineer, CPWD	Initially to Nagpur and then to Bombay
11. National Sample Survey Directorate (Part)	Faridabad
12. Directorate of Plant Protection Quarantine and Storage (Deptt. of Agriculture)	—do—
13. Distribution Section of the Deptt. of Tourism	—do—

**ANNEXURE-IV**

(Vide para 4.1 of Minutes dated 28 May, 1983)

**Statement showing the accommodation occupied in Delhi by the various Ministries/Departments, their attached/subordinate offices and the Autonomous and Government undertakings under their control**

S. No.	Category of offices	Govt. owned accommodation	(A) Leased & Requisitioned Accommodation occupied		Total (3+4+5)
			Leased	Requisitioned	
1	2	3	4	5	6
1	Ministries/Depts.	2,13,938 (33,01,973 Sft)	34,271 (3,68,756 Sft)	2,433 (26,179 Sft)	2,50,642 (26,96,908 Sft)
2	Attached offices	3,36,613 (36,21,956 Sft)	45,475 (4,89,311 Sft)	11,927 (1,28,334 Sft)	3,94,015 (42,39,601 Sft)
3	Subordinate Offices	4,57,049 (49,17,847 Sft)	25,474 (2,73,100 Sft)	15,395 (1,66,650 Sft)	4,97,918 (53,46,597 Sft)
4	Autonomous bodies	4,04,082 (43,47,922 Sft)	71,955 (7,74,236 Sft)	11,009 (1,18,457 Sft)	4,87,046 (52,40,615 Sft)
5	Government undertakings	72,895 (7,84,348 Sft)	1,43,490 (15,48,687 Sft)	—	2,16,825 (23,33,035 Sft)
<b>GRAND TOTAL</b>		14,84,577 (159,74,046 Sft)	3,21,105 (34,54,096 Sft)	49,764 (4,98,620 Sft)	18,46,446 (1,98,66,756 Sft)

## MINUTES

### FIRST SITTING

(1983-84)

The Committee met on Thursday, 7 July, 1983 from 11.00 hours to 12.00 hours.

#### PRESENT

Shri Sontosh Mohan Dev—*Chairman*

#### MEMBERS

2. Shri Bheekhabai
3. Shri Yashwantrao Mohite
4. Shri M. Nageshwararao
5. Prof. Narain Chand Parashar
6. Shri Ram Lal Rahi
7. Shri Nagina Rai
8. Shri Daulat Ram Saran
- 9. Shri K. C. Sharma

#### SECRETARIAT

Shri K. K. Saxena—*Joint Secretary*

Shri N. N. Mehra—*Chief Examiner of Questions*

Shri J. C. Malhotra—*Senior Examiner of Questions*

2. At the outset, the Chairman welcomed the Members and in his Inaugural Address gave a brief account of the origin, functions and working of the Committee on Government Assurances (Annexure-V).

3. The Committee then considered their draft Sixth Report and adopted the same. The Committee authorised the Chairman to present the Report during the ensuing Session of Parliament.

4. The Committee then took up for consideration Memoranda Nos. 46 and 47. Observations/recommendations of the Committee on the Memoranda were as under:

*Memorandum No. 46: Calling of the representatives of Ministries for oral evidence in connection with implementation of assurances pertaining to various sessions of Seventh Lok Sabha.*

5. The Committee noted that the last Committee (1982-83), at their sitting held on 27 January, 1983, had decided to call the representatives of the Ministries of Agriculture, Chemicals and Fertilizers, Commerce, Communications and Civil Supplies to appear before the Committee to explain the reasons for not seeking extension of time for implementation of certain assurances and for explaining the present position regarding implementation of those assurances. The Committee also noted that the representatives of the Ministry of Communications had already appeared before the last Committee to give oral evidence at their sitting held on 9 February, 1983. The Committee further noted that a number of assurances, about which the representatives of the Ministries were to be called to appear before the Committee, had been implemented in the meantime and only a few assurances in respect of the remaining Ministries remained to be implemented.

5.1 The Committee also noted that in respect of Unstarred Question No. 2556 dated 9-3-1982, the Ministry of Chemicals and Fertilizers had sent the Implementation Statement to Department of Parliamentary Affairs on 16 June, 1983 for being laid on the Table of the House during the ensuing Session. The Ministry of Food and Civil Supplies, had also sent a copy of the Implementation Statement in respect of Unstarred Question No. 6825 dated 5-4-1982 which would be laid on the Table of Lok Sabha during the ensuing Session.

5.2 The Committee decided to hear the oral evidence of the representatives of the Ministries of Commerce, Agriculture and Food and Civil Supplies in respect of the following pending assurances at their next sitting to be held between 12 and 14 September, 1983, provided these assurances were not implemented in the meantime:

(a) *Ministry of Commerce*

Assurances given in reply to:

- (i) USQ. 3036 on 12-3-1982.
- (ii) USQ. 5584 on 28-3-1982.
- (iii) USQ. 8194 on 16-4-1982.
- (iv) USQ. 9331 on 23-4-1982.
- (v) USQ. 9351 on 23-4-1982.
- (vi) USQ. 5223 on 13-8-1982.

(b) *Ministry of Agriculture*

Assurances given in reply to:

- (i) USQ. 105 on 17-8-1981.
- (ii) USQ. 6909 on 5-4-1982 (Partly implemented).

(c) *Ministry of Food and Civil Supplies*

Assurances given in reply to:

- (i) USQ. 1748 on 27-2-1981 (Partly implemented).
- (ii) USQ. 3477 on 13-3-1981 (Partly implemented).

*Memorandum No. 47:* Assurance given in reply to Unstarred Question No. 7065 dated 12 April, 1983 relating to "Policy for appointing LPG Dealers.

- 6. The Committee noted that the Government had given an assurance in reply to part (b) of Unstarred Question No. 7065 dated 12 April, 1983 relating to "Policy for appointing LPG Dealers" that State-wise details of LPG distributorships awarded by the Oil Companies were being collected and would be laid on the Table of the House but on the reverse of the reply to the Hindi version, Ministry of Energy (Deptt. of Petroleum) had appended a statement which gave details of the information sought in reply to part (b). As the original notice of the question was in Hindi, the Hindi version of the reply was normally to be treated as authentic and included in the original version of the Debates.

6.1 The Committee further noted that the Ministry of Energy (Deptt. of Petroleum) through a communication dated 14 June, 1983 had requested as follows:

" . . . that since confirmed figures showing State-wise break-up of the LPG distributorships awarded as on 31-12-1982 were not available, it was thought fit to give an assurance on this part. However, an unconfirmed statement was enclosed with the main reply (Hindi version) by the Hindi Section through over sight.

Lok Sabha Secretariat (Editorial Branch) is requested kindly to remove the above statement from the Hindi version of the answer to the subject question.

Expeditious action is being taken to implement the assurance given to the Lok Sabha in reply to part (b) of the question.

The Lapse is regretted."

6.2 The Committee observed that the lapse on the part of the Ministry was rather a serious one. Each Ministry had to take due care to ensure that replies to questions sent to Lok Sabha Secretariat were free from mistakes. The Committee further observed that the contention of the Ministry that the statement enclosed with the Hindi version was an unconfirmed one, was not free from doubt. The whole thing gave an impression that the Ministry had the required information with them but they had not taken the matter seriously. In any case the Ministry had not taken due care to properly check the reply being given to the question. The Committee decided that the representative of the Ministry might be called to appear before them to explain the position.

7. The Chairman informed the Committee that representatives of Ministries of Energy (Department of Petroleum), Law, Justice and Company Affairs and Finance have been called on 8-7-1983 to explain to him the reasons for delay in implementation of the following assurances and in some cases reasons for not applying for extensions in time:

- |  |  |
|--|--|
| 1. Debates dated 26-4-1976 (Discussion on Demands for Grants-Ministry of Petroleum)                            | Ministry of Energy (Department of Petroleum) |
| 2. USQ No. 9653 dated 4-5-1979 re: Expenditure on official and non-official delegations sent abroad.           | Ministry of Finance                          |
| 3. USQ No. 884 dated 13-7-1979 re: Expenditure incurred by Government on foreign tours of private individuals. | Do.  |
| 4. USQ No. 2060 dated 28-6-1977 re: Lawyers representing Central Government and Union Territories in Courts.   | Ministry of Law, Justice and Company Affairs |
| 5. USQ No. 3973 dated 19-7-1977 re: Advocates whom Government paid Rs. one lakh or more fee.                   | Do.  |
| 6. USQ No. 8319 dated 24-4-1979 re: Challans for Demanding Dowry and Child Marriage.                           | Do.  |

The Committee then adjourned.

## ANNEXURE V

(Vide para 2 of Minutes dated 7 July, 1983)

*Inaugural address by Shri Sontosh Mohan Dev, Chairman, Committee on Government Assurances, Seventh Lok Sabha (1983-84) at the sitting of Committee held on 7 July, 1983.*

Friends, I have great pleasure in welcoming you all to this first sitting of the newly-constituted Committee on Government Assurances.

2. Although most of us are well familiar with the scope and functioning of the Committee, yet for the benefit of some new members who have joined this year, I would like to give here in brief the scope under which we are to function.

3. As you are aware, Ministers, while replying to Questions in the House or participating in discussions on Bills, Resolutions, Motions etc., sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House later on. In 1949, the Government for the first time, made arrangements to extract such assurances from the proceedings and to report to the House action taken on them from time to time. There was still no machinery of the House as such to ascertain whether all the assurances given by the Ministers on the floor of the House had been extracted and implemented and if so, to what extent and in how much time.

4. Prior to 1953, it was left entirely to an individual Member to watch the progress of implementation of the assurances. Obviously a Member could not be expected to keep an eye on everything that was said or promised in the Chamber. The appointment of this Committee has not only helped easing the problems of the Members but has also helped in expediting implementation of the assurances given on the floor of the House. The Committee, over the years, has proved to be an effective instrument in the implementation of the assurances in letter and spirit.

5. I may mention here that the first Committee was nominated by the Speaker on 1 December, 1983 with six Members on it. Nine



more Members were subsequently nominated to the Committee by the Speaker on the 13 May, 1954.

6. The functions of the Committee, as enumerated in the Rules are to scrutinise the assurances, promises, undertakings etc. given by the Ministers from time to time on the floor of the House and to report on—

- (i) the extent to which such assurances, promises, undertakings etc. have been implemented; and
- (ii) where implemented, whether such implementation has taken place within the minimum time necessary for the purpose.

7. The Secretariat of the Committee has already circulated to the new members of the Committee two publications entitled (i) Introductory Guide and (ii) Rules for Internal Working of the Committee. These two publications give in a nutshell the scope of functions of the Committee. I believe the other Members already have these publications with them. If any Member wants a copy, the same can be supplied to him. The expressions which constitute an assurance, as laid down by the Committee in 1954 in its First Report, have been printed as annexure to the Introductory Guide.

8. The Department of Parliamentary Affairs acts as a coordinating agency between the Ministries/Departments of the Government and the Committee to ensure prompt implementation of the assurances. That Department culls out the assurances from the Debates and sends the statements showing assurances culled out to Lok Sabha Secretariat within a week of the Debates. Independent of that, Lok Sabha Secretariat also examines the Debates and culls out assurances. These assurances are then tallied and in case Department of Parliamentary Affairs have omitted to cull out an assurance, their attention is drawn to the relevant remarks constituting the assurance. Should Department of Parliamentary Affairs raise an issue whether the particular remarks constitute an assurance or not, the matter is placed before the Chairman of the Committee for decision. Where the Chairman considers it necessary, he may place the matter before the Committee for its decision.

9. Normally, a time limit of three months has been laid down by the Committee for the implementation of the assurances. However, if Government is confronted with genuine difficulties in implementing any assurance within the prescribed period of three months, in that case, they have to approach the Committee for exten-

sion of time limit by placing before them the grounds on which the extension is sought. The previous Committee have been emphasising that request for extension of time should reach the Committee before expiry of the date by which the assurance was to be implemented or upto which extension has been granted earlier.

10. The Minister of Parliamentary Affairs lays on the Table, from time to time, statements showing implementation of the assurances. These statements may be examined by the Committee in order to ensure that the assurances have been implemented adequately and within the minimum possible time.

11. I shall now briefly explain the work done by the last Committee. During 1982-83, the Committee reviewed 142 pending assurances—one assurance pertaining to Fifth Lok Sabha, eleven assurances pertaining to Sixth Lok Sabha and 130 assurances pertaining to 5th to 9th Sessions of Seventh Lok Sabha. The Committee also presented two Reports during its tenure. One more Report was finalised by that Committee. However, it could not be presented to the House due to the paucity of time. We, as new Committee, will consider the same and present it to the House.

12. The previous Committee at their sitting held on 11 January, 1983 decided that assurances might be classified into the following categories:

- (i) Category 'A': Where the assurances pertain solely to the Central subject.
- (ii) Category 'B': Where assurances pertain to a matter which is in the Concurrent List and the information needed for implementation of the assurances pertains partly to the Central Government and partly to the State Government.
- (iii) Category 'C': Where the assurances pertain to a matter which falls purely in the jurisdiction of State Governments.

The Committee at that sitting also decided the broad principles for dealing with requests for extension of time for assurances falling in the above categories. The Minutes containing the aforesaid guidelines are incorporated in the draft Sixth Report of the Committee, copies of which have already been circulated to Members of the Committee.

13. At their sitting held on 9 February, 1983, the previous Committee took oral evidence of the representatives of the Ministry of

Communications in connection with the implementation of 18 pending assurances pertaining to various sessions of Seventh Lok Sabha. It may be a matter of interest to you to know that after the officers of the Ministry of Communications were invited for oral evidence, out of 18 pending assurances, 14 assurances had been implemented by the date on which evidence was taken and two more assurances had been partly implemented subsequently. I propose that the procedure of examining officials of Ministry etc. should be continued more vigorously as it is bound to have a great impact on speeding up the implementation of assurances and thus reducing the number of pending assurances.

14. In many cases where the Government had failed to implement the assurance within the prescribed time or no request for extension of time for implementation of the assurance had been received by the Committee, the previous Committee had been authorising the Chairman of the Committee to call officers of the Ministries concerned to explain the position regarding implementation of the assurances and to explain the reasons for not making timely requests for extension of time for implementation of the assurance. This procedure has helped in creating awareness on the part of the senior officers of the concerned Ministries of the need for streamlining Governmental machinery for proper and timely implementation of the assurances. I hope the Committee will like this procedure to be followed in appropriate cases.

15. Before I conclude, may I request you all to take an active and keen interest in the working of the Committee though I am conscious of the fact that you may be busy in other Parliamentary work both inside and outside the House. Our efforts must be to continue to maintain the happy and well-established tradition of working together in a spirit of mutual cooperation and understanding, rising above party affiliations.

Thank you.

**APPENDIX**

(vide para 17 of the Report)

(i) Statement showing the position of assurances of Fifth Lok Sabha pending implementation as on 7 July, 1983

Session	No. of Assurances culled out	No. of assurances implemented/dropped	No. of assurances outstanding	Ministry/Department concerned
Sixteenth Session, 1976	292	291	1	Energy (Department of Petroleum)

(ii) Statement showing the position of assurances of Sixth Lok Sabha pending implementation as on 7 July, 1983

Session	No. of Assurances culled out	No. of assurances implemented/dropped	No. of assurances outstanding	Ministry/Department concerned
Second Session, 1977	407	405	2	Law, Justice and Company Affairs
Seventh Session, 1979	975	973	2	Finance, Law, Justice and Company Affairs
Eighth Session, 1979	94	93	1	Finance
Total assurances outstanding :			5	

(iii) Statement showing the position of assurances of Seventh Lok Sabha as on 7 July, 1983

Session	No. of assurances culled out	No. of assurances implemented/dropped	No. of assurances outstanding
First Session, 1980		26	26
Second Session, 1980		196	194
Third Session, 1980		548	544
Fourth Session, 1980		333	329
Fifth Session, 1981		793	781
Sixth Session, 1981		373	354
Seventh Session, 1981		418	403
Eighth Session, 1982		798	727
Ninth Session, 1982		429	356
Tenth Session, 1982		315	226
Total assurances outstanding :			289

(iv) Ministry-wise details of outstanding assurances of Seventh Lok Sabha

Ministry/Department	Session of the Seventh Lok Sabha											Total
	1	2	3	4	5	6	7	8	9	10	11	
Agriculture . . . . .						3	1	2	1			8
Atomic Energy . . . . .												
Chemicals and Fertilizers . . . . .					1			1				2
Civil Supplies . . . . .					2				1			5
Commerce . . . . .								6	1		3	10
Communications . . . . .										2	3	5
Defence . . . . .									2			2
Education and Culture . . . . .				1		1	1	8	2	5		18
Energy . . . . .						1		6	12	10		29
Electronics . . . . .								1	1			1
Environments . . . . .											1	1
External Affairs . . . . .									1	1		2
Finance . . . . .		1	3			5	2	6	10	11		42
Food and Civil Supplies . . . . .												
Health and Family Welfare . . . . .						1		4	2		3	10
Home Affairs . . . . .				8	2	3	4	20	9	16		46



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